[Shri Jawaharla] Nehru.] almost, If I may say so, as a condition that a Judge of the Supreme Court will only take this up if his future advice is not subjected to public discussion in Parliament or elsewhere. He made that almost a condition. It is not normal for a Supreme Court Judge to take up this kind of work, but as a matter of public duty he will do so, but he does not want to have a Supreme Court Judge's opinion, etc., subjected to this kind of discussion.

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SHRI M S. GURUPADA SWAMY (Mysore): Sir, I would like to know from the Prime Minister whether a prima facie case has been made out in the note by the Attorney-General in regard to Mr. Malaviya which quires the institution of a further enquiry. Secondly, I would like to know in what way it is considered that the suggestions made by the Chief Justice of India in regard to the enquiry should not be discussed by the Houses of Parliament. Whether this position is acceptable to the Prime Minister or to the House I do not know, but I feel that it has to be made clear to Chief Justice of the Supreme Court that this matter has to be discussed in both Houses of Parliament. We cannot be denied this right.

Mr. CHAIRMAN: The matter can be discussed but not his advice.

SHRI JAWAHARLAL NEHRU: May I point out that I do not quite agree with the hon. Member? I am asking for some help and advice, whether it was from the Attorney-General from a Judge of the Supreme Court. and it will be his advice to me. It is for me, having regard to all the circumstances, to consider-and the circumstances include the wishes of the person giving that advice-whether that should be published or placed on the Table of the House or not. Of course the conclusion I shall place. Essentially as Prime Minister I responsible for what should be done in regard to this matter, and these are advices of very eminent people, whose advices I am supposed to accept; that will be given to me. So, I do not agree to any kind of assurance that I shall place those papers when they come to me on the Table of the House

SHRI B. D. KHOBARAGADE (Maharashtra): Sir, one question I should like to ask.

Mr. CHAIRMAN: That should be enough.

MESSAGES FROM THE LOK SAEHA

- I. THE COMPULSORY DEPOSIT SCHEME BILL, 1963
- II. THE GOVERNMENT OF UNION TERRI-TORIES BILL, 1963

SECRETARY: Sir, I have to report to the House the following Messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

1

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Compulsory Deposit Scheme Bill, 1963, as passed by Lok Sabha at its sitting held on the 30th April, 1963."

Η

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in I ok Sabha, I am directed to enclose herewith a copy of the Government of Union Territories Bill, 1963. as passed by Lok Sabha at its sitting held on the 4th May, 1963."

Sir, I beg to lay a copy of each of the Bills on the Table.

THE OFFICIAL LANGUAGES BILL, 1963—continued

Mr. CHAIRMAN: We shall now proceed to legislative business. I call upon the Home Minister.

SHRI K SANTHANAM (Madras): Sir, before the Home Minister replies, there is only one point which I want to ask so that he may reply to that also. I will not take more than half a minute.

Mr. CHAIRMAN: Already we have taken 17 hours over this.

SHRI K. SANTHANAM: If you are angry, Sir, then I shall sit down.

Mr. CHAIRMAN: I am not at all angry.

SHRI K. SANTHANAM: never tried to waste the time of the House at all. I make only points. you do not want me to make point, then I shall sit down.

Mr. CHAIRMAN: What is your point?

SHRI K. SANTHANAM: The only point I want to raise is in regard to clause 4. The scope of enquiry of this Committee is fundamentally different from the scope of enquiry of the Language Commission of article 344. Therefore, I presume that the Government considered the scope of the enquiry and felt that it will not possible for the Committee to consider any restriction on the use of English as it has been envisaged in article 344, I want to make that clear because it was made clear by the Minister State that so long as Parliament does not change it and clause 3 remains, Government will not have the power to restrict the use of English for any purpose, and I want to make sure that this Committee also will not have the power to restrict the use of English.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): As I read the Bill, no individual shall be deprived of his right to use English if he so wishes instead of Hindi, under clause 3.

SHRI K. SANTHANAM: It is in the records. I had the report only this I asked him morning three times whether the Government will have the power to restrict the use of English, and three times he said that it will not have the power. It is there in the record.

SHRI R. M. HAJARNAVIS: What I then said was, and what I now also say is, this. With regard to the choice of using either Hindi or English, it is for the individual user to choose has medium of communication, and it is not within the power of any one to deprive him of his freedom to choose either Hindi or English. This is what I said yesterday. This is what I say even today

THE MINISTER OF HOME **AFFAIRS** (SHRI LAL BAHADUR): Sir, a number of amendments moved to clause 4, and I shall refer to a few of them. I need not quote the various amendments or read them out, but in a general way I shall refer to the points made out here.

Some of the amendments suggested that the period of ten years provided in clause 4 should be increased. There was an amendment, I think from Shri Gurupada Swamy, that it should increased to twenty years. There was another amendment which suggested that it should be increased to twentyfive years. So, it seems that even amongst the Members of the opposition there is no agreement, but I can quite appreciate the difficulty because in the matter of fixing any such period in regard to these matters, one cannot be guite sure as to what the period should be. It is difficult to convince that ten years are the right time limit. Similarly I think it would not be very easy for Mr. Gurupada Swamy to convince me that twenty years would be the right period. There is some arbitrariness involved in this matter whenever a period is fixed. So, I that this period of ten years is quite reasonable, because what is the purpose? Ten years would be a fairly reasonable period to review the progress made, as has been mentioned in clause 4, and if you wish to extend the period, what would be the result? It will create some kind of complacency in us. What would be the recommendation and what would be accepted by the President is a different matter. But the point is that if we accept the principle of the progressive use of Hindi in the years to come, then some

[Shri Lal Bahadur.]

steps have to be taken and I think ten years would be a reasonable period to consider, to review, the actual progress made, and to consider other matters relating to the same. So, I do not want the officials also to sleep over the matter. If we fix a period of 25 years or 20 years, my fear is that for a long time to come no definite step would be taken in regard to the use of Hindi. It may be, as I said, done voluntarily and it will be done. Still, some positive, constructive steps have to be taken.

In the same connection, may I refer to what Mr. Santhanam said? I do not entirely agree that no restrictions could be imposed on English in any branch of administration or in a limited field of administration. But it can be easily combined with what my colleague Mr. Hajarnavis, has said. Even today in small sections and branches we are making some experiments. Long before this Bill was considered or was placed before this House or before the Cabinet, we were just making a small experiment in small branches where Hindi could be used as far as possible for the purposes in that particular department or branch of activity. But we have been very careful in this matter that if any official working in that department did not know Hindi, he will not be placed in any embarrassment. It is therefore that Mr. Hajarnavis said that there would be complete freedom to the user to use any language he likes, either Hindi or English. As I said, it would be so in the programme of our progressive use of Hindi. We can, or any department can, suggest that in an office which has, say, about thirty people working in it, an experiment might be made that in that particular branch of work Hindi may be tried giving absolute freedom to the individual official working in that department.

Shri K. SANTHANAM: May I know how it is possible? Out of the thirty officials, if ten officials function in English, how can you make it exclusive for all the thirty officials in that department?

SHRI LAL BAHADUR: Ten will be writing in English. Then it will be the work of the department to translate it into Hindi. It will not be the work of the English-knowing official, but it would be the work of the department to translate it and then send it on to another official who knows English. I might inform Mr. Santhanam that in the year 1949 I had passed an order on these lines; not here at the Centre, I was then in U.P. But I had taken enough precaution not to create any difficulty. My Home Secretary there did not know Hindi but he tried to sign the file at least in Hindi and write down his notes in English. do not say that it should be done or it has to be done on a big scale but I do not want to rule it out completely, of course, without causing any embarrassment or any inconvenience to each and every officer. That is the point.

Then, I might also just add that this period will not be of ten years but it would be of twelve years-it has to be remembered—because from 1965 it will be ten years. Now with these two years more, which still remain, they will also have to be combined with it. So a Committee will have to be set up or will be set up after twelve years, after the expiration of this period. That is, when actually twelve years have expired, only then will it be set up. Well, it may not be absolutely essential. Perhaps, the Raja of Bilaspur said something about it that it should be-I do not know before or .

SHRI ANAND CHAND (Himachal Pradesh): At the expiration.

SHRI LAL BAHADUR: At the expiration? Well, if it is 'after the expiration', there is some sense in that. It may not be absolutely essential to set up a Committee at all. Just as a hypothetical case I am suggesting. Suppose twelve later Parliament feels or the Committee of Members of Parliament feels that enough progress has been made and that no further review is necessary. Suppose it is felt like that;

well, it may not be necessary at all to appoint a Committee. And if you make it just at the expiration of ten years, I do not want it but suppose there is some special situation in the country; suppose an emergency arises. We may not then consider it advisable to set up the Committee. It would be subject to the approval of Parliament. I think Parliament will give its approval about which I have no doubt. Bill these are, I mean, various matters. I do not want to

SHRI ANAND CHAND: May I clarify the point? What my suggestion is that it is not only that the of ten term 'after the expiration years' is vague but there is the other wording also that is used in the same section and that is that the 'President may appoint'. What I have suggested in my amendment is that at the expiration of ten years, the President shall appoint a Committee. Now, if the hon. Home Minister feels that there might be conditions on account of which the appointment of the Committee at a particular stage is undesirable, then the word 'may' may be added because there should be no doubt about it. As he himself said, it is twelve years from now though it is shown as ten years, and the Committee shall be appointed. It is his intention. But if for certain reasons the Committee is not to be appointed, for other considerations, I am quite prepared to say that the President 'may' appoint so that it would read that 'at the expiration of ten years the President may appoint'. And if the position is intact and it....

Shri LAL BAHADUR: I follow the hon. Member. I am merely touching it academically. We should take it for granted that a Committee will be appointed after ten years. Well, I am sorry went into legal quibblings. I should leave it to my hon. colleague, Mr. Hajarnavis. But the hon. Member has perhaps got an older copy of the Bill. There is no mention of the word 'President' there, that the 'President may appoint a

Committee'. It is not mentioned here at all. No, he need not feel embarrassed. Formerly when the Bill was drafted, it was put in that "the President may appoint a Committee...." We found that the language was bit confusing in this form, namely, 'that the President may appoint a Committee whose Members shall be elected by both Houses of Parliament' was not at all clear, I mean, it did create confusion. The Members the Committee will be elected by Parliament and so how can the President appoint that Committee? we have changed the construction and now the Bill clause reads this:

12 Noon

"....there shall be constituted a Committee on Official Language, on a resolution to that effect being moved in either House of Parliament with the previous sanction of the President and passed by both Houses."

Therefore there will have to be a motion by the Minister concerned for the appointment of this Committee, and the Committee will then be appointed of course, but the motion will have to be made with the approval and consent of the President. That is the position.

Shri Anand Chand: I am sorry; I now stand corrected. I asked for a copy and the Secretariat supplied me with one and it seems now that it was an old edition.

SHRI LAL BAHADUR: Then, Sir, it was suggested that there should be ten Members from the non-Hindi speaking areas on this Committeethere are some amendments. Well, I have already explained the position fully, while replying to the debate, that this Committee will be elected on the basis of the single transferable vote, and we have done that only with a view to giving representation to all the States, to all the different viewpoints held by different sections

[Shri Lal Bahadur.] of Members, and as such I do not know why there should be shown such kind of distrust, as is obvious from the amendments moved. In fact, I had said that in the last Parliamentary Committee out of thirty Members. twenty or more Members came from the non-Hindi speaking areas and I believe that even in the next mittee two-thirds of the Members will be from the non-Hindi speaking areas. and the rest will be from the Hindispeaking areas. Therefore, the non-Hindi speaking areas will have a sizeable majority over the Hindi-speaking areas. Now you will have the majority and it would be for the majority to convince the minority. The Hindi-speaking people or Members will be in a minority. So there should be no question of any kind of suspicion or distrust in this regard. What is provided for in clause 4 of the Bill is perfectly all right.

I am surprised, Sir, that Bhupesh Guptaji—perhaps there is an amendment—said that it should be clearly provided for in clause 4 that the report will be discussed in Parliament, in the Rajya Sabha to which he belongs.

SHRI BHUPESH GUPTA (West Bengal): Both Houses.

SHRI LAL BAHADUR: Both Houses; I am thankful he has so much consideration for the other House as well. But I do not see any necessity . . .

SHRI BHUPESH GUPTA: You came first to this House, Rajya Sabha—you may remember it—and then promoted to that House.

Shri LAL BAHADUR: Therefore I love and like both the Houses; I do not make any distinction between one and the other. Mr. Bhupesh Gupta is exceedingly zealous of the rights of this House; of course he should be zealous of his own rights, but why should he envy the other House in any shape or form?

SHRI BHUPESH GUPTA: No, no. I say we have produced people like that from this House.

SHRI LAL BAHADUR: But I wanted to tell Shri Bhupesh Gupta the House that I myself moved an amendment in the other House suggesting that it shall be the duty of the Committee to review the progress made, etc. and submit a report to the President making recommendations thereon and the President shall cause the report to be laid before each House of Parliament, It was not there before, in the first draft, and, as I said, I myself moved that the President shall cause the report to be laid on the Table of both Houses. Thus I made my intention absolutely clear. And since the report is placed on the Table of the House, it is open, Sir, with your permissionif you will allow—to have a discussion on that report, and I know, Sir, you are so generous; you will never refuse a discussion on any such report, a report of this kind which would be of such vital importance, and Bhupesh Gupta should not bother at He starts discussion on matters which are absolutely unrelated to anything, and only the other day, Sir, while no paper was laid on the Table of the House he censured the Government, if I might use that word, censured the Government as a whole that this report was a report . . .

SHRI BHUPESH GUPTA: I never accused you

SHRI LAL BAHADUR: Anddid not allow me to say a word. We had deliberately taken a decision not to place the first part of the report on the Table of the House because further enquiries were to be made in order to prosecute the persons if there was a prima facie case. was why we deliberately did it and we are exceedingly sorry that leakage took place, and it is just possible that the parties concerned might take advantage of it. So I need not go into that further, but I merely wanted to refer how Shri Bhupesh 2477

Gupta is powerful enough to raise, questions on matters, as I said, unrelated, in regard to which no paper is even laid on the Table of the House. So he should have no doubt in his capacity to raise any matter whenever he likes.

SHRI BHUPESH GUPTA: I will not be here after ten years.

SHRI LAL BAHADUR: I assure him and the House that there is absolutely no doubt that the report submitted by the Members of Committee of Parliament will nitely be laid on the Table of House and it can be discussed in both Houses of Parliament.

Mr. CHAIRMAN: I hope he won't have that paper in advance.

SHRI BHUPESH GUPTA: Necessitating enquiry immediately after that.

SHRI LAL BAHADUR: Then Shrimati Maya Devi Chettry put forward an amendment suggesting that some representatives of the linguistic minorities might also be made Members of this Committee. Sir, she was not quite clear. There are many many linguistic minorities in this country, especially round about the borders of different States. For example, in Madras there are linguistic minorities speaking Telugu or Kannada. Similarly, in Assam there are Bengalispeaking minorities and tribals, especially because of the reorganisation of States a special situation arpse and the States Reorganisation Commission made specific recommendations as to how to deal with the situation, especially in regard to the difficulties which linguistic minorities may have to face. So if she is referring to that, I can only tell her that we have taken various steps during the last year and a half to give necessary relief to the linguistic minorities, In the Central Government we Commissioner forLinguistic Minorities, who goes round to different States, meets those people and tries to know their difficulties. Then the Commissioner submits his report to the President and the report is placed on the Table of both Houses and is discussed in both Houses. So Parliament has enough and ample opportunity to express its views. And then we take up the matter with State Governments. Besides that, Sir, recently in accordance with the resolutions of the National Integration Conference and the recommendations of the National Integration Council we have held several meetings and, in fact, every Chief Minister has taken it upon himself to carry out the decisions of the National Integration Council and the advice tendered by the Government of India. So I do not think, Sir, there will be special difficulty in regard to the linguistic minorities, and if we go on adding members in this manner, I have no doubt there will be so much duplication. We will have to have perhaps two members from the same area, and it might create confusion also. In so far as Nepali is concerned, the Nepali-speaking people in Darjeeling had some difficulties before, but now the Bengal Legislative Assembly has passed a law, and Nepali at the district level is now being freely used as I mentioned about Bengali being freely used in Cachar in Assam district. So these problems we could discuss separately, and at other levels. I do fully appreciate some of her doubts, but I am quite sure she can take it up at other and the matter could levels, solved.

Bill, 1963

SHRIMATI MAYA DEVI CHETTRY (West Bengal): My amendment was not related to the 14 languages which are in the Constitution. My amendment refers to the other languages not in the Constitution and to minority linguistic communities speaking them. That was my amendment. There are so many linguistic minorities in the country and their languages do not come under the 14 languages incorporated in the Con-I am speaking of stitution. languages and those linguistic .ninorities whose languages are not covered in the Constitution.

SHRI LAL BAHADUR: I can somewhat understand that. But there will be many such languages. It is not a question of one or two languages. There are the hill tribes in Assam who speak a number of languages.

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SHRIMATI MAYA DEVI CHETTRY: They may not be languages. There may be so many dialects. What I mean to say is that from the linguistic minorities there may be so many Members here in Parliament. Among these 30 Members of the Parliamentary Committee, have two from the That is what I linguistic minorities. meant.

SHRI LAL BAHADUR: The hon. Member has to realise that I am not talking of dialects. There are languages also. And amongst hill tribes there are many dialects, but there are a few main languages, in Bihar, Assam. If we take the hill tribes, they do not insist their dialects to be used. but they do want that some of their main languages should be given opportunity to flourish and to grow, and they want that the same language should be used at the district level for administrative purposes. So it is not a question of any one language but there will be many such languages and as I said, Sir, it be exceedingly difficult to give representation to all of them on this Committee.

She is also not quite correct when she says that there are no Members in Parliament who will be from those areas and who speak those languages. There are Members in the Lok Sabha who have been elected from Assam and belong to hill tribes. (Interruption). Anyhow, I have made my position clear and I cannot clarify it further.

Sir a good deal of discussion took place about the report being considered in the State Legislatures. not know, Sir, if I should repeat all that I had said. I have personally no objection to the report being discussed in the State Legislatures. I made it

quite clear in the beginning itself. Of course, it would be entirely in the discretion of the State Government to decide as to whether they should place it before the State Legislature or not. If they do so there is no bar. But if they do not do so, why should we compel them to place it and discuss it in the State Legislature?

SHRI BHUPESH GUPTA: They should consult the Opposition.

SHRI LAL BAHADUR: But Bhupesh Gupta will come to know the view of the State even when the report is not considered in the State He has his own party. Legislature. and a fairly strong party. I believe, through which he can know so many things. But I do not deny the fact that the report could be discussed and my impression is that it would be discussed in the State Legislature. It is not absolutely necessary to provide it here in clause 4 itself.

RUTHNASWAMY Shri M. (Madras): May I ask, Sir, whether it would not be a matter of privilege of Parliament if the report made by a Committee of Parliament submitted to Parliament is to be considered State Legislatures?

SHRI A. B. VAJPAYEE (Uttar Pradesh): No privilege is involved.

SHRI LAL BAHADUR: That is why we have taken adequate care not to mention anything about State Legislatures in the Bill. However, as I said, this matter could be discussed. as I said, the other day, it was discussed in two Legislative Assembliesthe last report of the Parliamentary Committee. But the other State Governments did not consider it advisable to discuss the report in the Legislatures.

There was a suggestion, Sir, that if three-fourths of the State Legislatures reject the report, it should be thrown out by the President or it should not be accepted by the President, something on those lines.

SHRI BHUPESH GUPTA: You have | misunderstood. What I said was that the President's direction should come after the State Legislatures have considered the report. I said that the President should issue no directive or direction which are in a positive way contrary to the opinion expressed by three-fourths of the State Legislature. Suppose on an issue no opinion has been expressed. On that the President can give his direction whatever he likes. But suppose on an issue some opinion has been expressed in the State Legislature and there threefourths of the State Legislature have given a particular opinion. In such a case it would not be open to the President to issue directions contrary to the opinion expressed in the State. I thought that they would be in conformity with the assurance given by the Prime Minister.

[THE DEPUTY CHAIRMAN in the Chair.]

SHRI LAL BAHADUR: Naturally. the views expressed by the State Legislature, or three-fourths of its Members will have its own weight while the President is making recommendations on the report. make any specific provision in the Bill here, I do not think would advisable.

A second reason for my not accepting this is this, that in regard to certain national matters of policy, it is only the President who can take a final decision. We cannot leave it to the State Governments to be entirely guided by the representatives of the State on matters which are of vital importance in the sense that the integrity of the country has to be maintained. Where there may be a fear of some kind of chaos being created, it should be entirely the responsibility of the Centre and the President to take the final decision. What I mean to say is this that it is possible—I do not want to accuse any State. But, for example, take my own State. very easy for them to suggest that Hindi should be immediately introduced in the Union Government. Similarly, perhaps the hon. Member's own State might advise that Bengali should be immediately introduced in the Union Government for their use.

Bill, 1963

SHRI BHUPESH GUPTA: My State cannot do it. It is prevented by the Constitution.

SHRI LAL BAHADUR: But there is no bar to making any recommendation. I am not saying that they will pass a resolution and we have to abide by it. But the report will have its own weight Mr. Bhupesh should remember.

SHRI P A. SOLOMON (Kerala): You are underlining Bengal.

SHRI BHUPESH GUPTA: So it is easier for the State Government to patronise or to support their own regional language in their own sphere.

SHRI LAL BAHADUR: They can even say "All the fourteen languages". For example, Mr. Annadurai said the other day, or perhaps some Member in the Lok Sabha of the D.M.K. said that all the fourteen languages should be made the official languages of the Union. We are brainy enough to consider various matters and to giv**e** various suggestions. So it is not impossible for a State Government to make a report on those lines. But I do not say that they will do it.

SHRI BHUPESH GUPTA: That would be out of order.

SHRI LAL BAHADUR: Recommendation canot be out of order. Recommendation will have to be considered though we may reject it. What I want to emphasise is the fact that it essential that this matter should be considered and considered finally only at the level of the President and at the level of the Central Government. We cannot shirk our responsibility in this regard. We will have to carry the whole country with us, and it is essential that we maintain and preserve the unity and solidarity of the country.

[Shri Lal Bahadur.]

Madam, I have taken much time. I shall say only a few words about what Dinkarji said and a word about what Vajpayeeji said. Dinkarji said that I equated him with Shri Annadurai. I never wanted to equate Dinkarji with Shri Annadurai on the question of the unity of the country. I know views of Shri Dinkar fully. He holds clear and categorical views on matter. But what I had meant was that there was on the one side the extreme view taken by Mr. Annadurai and on the other hand Dinkarji said that what Seth Govind Das had said was right and his views should prevail, his views should be implemented. When he said that

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प्रो० रामधारी सिंह दिनकर (बिहार): ऐसा कहा था मैंने कि भविष्य ग्रन्त में श्री फ्रैंक एथनी का साथ नहीं देगा वह ग्रन्त में सैठ गोविन्द दास का साथ देगा, जिसका ग्रामिप्राय यह है कि ग्रगर कभी यहां सार्वदेशिक भाषा बमेगी तो वह हिन्दी होगी वह ग्रंग्रेजी नहीं होगी।

SHRI LAL BAHADUR: He coupled Seth Govind Das with Mr. Frank An-Then I have nothing further thony. to say. I had only said that Dinkarji also expressed some extreme views and Mr. Annadurai did the same thing. I had said in that way but I do not want to add anything further. I am glad Dinkarji has clarified the position but in regard to his suggestion that a Committee should be appointed, I agree with him. It should be left to the Government to decide as to what kind of a Committee it should be and how it should be constituted. It is advisable that there should be some Committee to draw up a programme of work. We have some programme of work already. We have before us the difficulty of implementing that programme. I fully realise my responsibility when this Bill has been approved by this House as to what we have to do in regard to the progressive use of Hindi. It is an exceedingly difficult task to achieve. Whatever steps

I or the Government might might create some misunderstandings or misapprehensions in the minds of the people living in the non-Hindi areas. So we must be extra careful but we must be steady in our pace, we must go ahead. I have no doubt in that matter but as regards the suggestion by Dinkarji that there should be a Committee, as I said it was suggested by a prominent Member of Tamilnad or some others that it should be a Committee constituted of Members from the different areas. It was a good suggestion. We will think over it but I am not much enamoured of a Committee of Members of Parliament to be appointed in this regard because it will be a matter of day-today work. It will have to be considered too as to why the Members of Parliament only should be on that Committee. However . .

SHRI BHUPESH GUPTA: Are they excluded?

SHRI LAL BAHADUR: They need not be excluded, nor it should only be a Committee of Members of Parliament. I shall certainly think over it and take some decision.

Shri Vajpayee said that I spoke in Hindi first on the first occasion. It is true and my love for Hindi is still the same but I shall accept one thing. I have not changed in my views on any matter since I came from U.P. to the Parliament but I must accept one thing that I had to change my views in regard to the language problem when I came here. The wider picture of the country was much clearer before me here in Delhi than what it was in Lucknow.

SHRI BHUPESH GUPTA: A_S it should be.

Shri LAL BAHADUR: But it has to be accepted—perhaps Shri Vajpayeeji will accept—that I want to serve Hindi now in a much wider context. In U.P. I was restricted to the State of U.P. Now I want to help in the growth and expansion of Hindi throughout the country. Therefore I am trying to

serve Hindi in a much better way, in a much wider area and I feel completely satisfied over it. However it is not myself alone who speaks in English. Even Mr. Vajpayee, the biggest exponent of Hindi, often speaks in English.

An Hon. MEMBER: In good English.

SHRI LAL BAHADUR: Yes, in very good English indeed, much better than my English, I admit entirely. But there is a proverb in Hindi-

भृत वह है जो सिर पर चढ़ कर बोले।

श्री ए० बी० वाजपेयी: मगर भूत को उतारना पडेगा ।

श्री लाल बहादुर: मतलब यह कि वह वाजपेयी जी के सिर पर भी चढ गया तो मैं उसमें क्या करूं।

I shall not say anything more about direct action. I was surprised that in spite of my earnest appeal to the House and especially to Mr. Annadurai and his Party, that no direct action should be resorted to, Shri Bhupesh Gupta felt it advisable to suggest that it was not possible for him to accept. .

SHRI BHUPESH GUPTA: Please do not misunderstand me. I said in the context of my suggestion the matter should be discussed in the State Legislatures. There I said if you close the avenues of public discussion and debate over matters like this, people will be left with going out in the streets and demonstrating and all that. Whether you call it direct action, I do not know, but that is what I meant. This is what I said. I am not threatening you with direct action. I am subjected to your action.

SHRI LAL BAHADUR: I am glad that for the first time he has spoken like a Minister.

SHRI BHUPESH GUPTA: Is it a compliment or a denunciation?

SHRI LAL BAHADUR: I do not want to take more time but I must again emphasise the fact that it would be indeed most unfortunate if this matter.

the question of language, which is so vital and important for us, vital and important for the unity of the country. for the complete integration of the country, is to be decided in the streets or on the roads of any city. We must move together and I have no doubt that the country as a whole will accept the lead given by this House.

THE DEPUTY CHAIRMAN: Amendments Nos. 2 and 11

*Amendment Nos. 2 and 11 were, by leave, withdrawn.

THE DEPUTY CHAIRMAN: Amend. ment No. 3. Mr. Dinkar, do you press

प्रो० रामधारी सिंह दिनकर : ग्राइवासन मिलने के बाद मैं भी इस संशोधन को वापस लेता हं।

THE DEPUTY CHAIRMAN: Has he the leave of the House to withdraw?

SOME HON. MEMBERS: No.

THE DEPUTY CHAIRMAN: right. The question is:

3. "That at page 2, after line 27, the following proviso be inserted, namely: --

Provided that in order achieve the purpose, set above, the Central Government will immediately evolve some appropriate machinery which will advise the Central Government on the progressive use of Hindi in the various branches of the Central Government and present periodic reports to the Houses of Parliament on the progress of Hindi so that by year 1975 Hindi becomes as effective a medium of legislation and administration as English is at present.'"

^{*}For text of amendments, see cols. 2403 and 2404 of Debate dated 6th May 1963.

THE DEPUTY CHAIRMAN: The question is:

- 10. "That at page 2, for clause 4, the following be substituted, namely:—
 - '4(1) The President, before the end of the year 1967, shall, by order, constitute a Commission which shall consist of a Chairman and such other members representing the different languages specified in the Eighth Schedule to the Constitution of India, as the President may appoint and the order shall define the procedure to be followed by the Commission.
 - (2) The Commission shall make recommendations to the President with a view to ensuring the complete changeover from English to Hindi for official purposes by the expiration of the year 1970."

The motion was negatived.

THE DEPUTY CHAIRMAN: Amendment No. 12.

Shri Anand Chand: I beg leave to withdraw my amendment No. 12.

*Amendment No. 12 was, by leave, withdrawn.

SHRI K. V. RAGHUNATHA REDDY: I beg leave to withdraw my amendments Nos. 13 and 14.

*Amendment Nos. 13 and 14 were, by leave, withdrawn.

THE DEPUTY CHAIRMAN: The question is:

16. "That at page 2, I'nes 22-23, the words 'and the President shall cause the report to be laid before each House of Parliament, and sent

to all the State Governments' be deleted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

17. "That at page 2, line 23, for the words 'sent to all the State Governments' the words 'all the State Legislatures' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: *Amendment No. 19 is barred.

Shri Anand Chand: Madam, mine is not alone. There are other amendments also, for instance there is of my friend Shri Bhupesh Gupta. They may be taken together. I press my amendment No. 18 for the simple reason that I feel that along with the State Governments, the State Legislatures should also be consulted.

THE DEPUTY CHAIRMAN: The question is:

18. "That at page 2, line 23, for the words 'State Governments' the words 'State Legislatures for ascertaining their views on the recommendations of the Committee' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

- 20. "That at page 2, for lines 24 to 27, the following be substituted, namely:—
 - '(4) If the recommendations of the Committee are ratified by not less than two-thirds of the Legislatures of the non-Hindi speaking States, the President may issue directions in accordance with the whole or any part of that report.'"

^{*}For text of amendments, see cols. 2405 and 2405 of Debate dated 6th May 1963.

^{*}For text of amendments, see col. 2405 of Debate dated 6th May 1963.

THE DEPUTY CHAIRMAN: The question is:

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- 21. "That at page 2, for lines 24 to 27, the following be substituted, namely:—
 - '(4) On receipt of such report, the President shall cause the report to be laid before each House of Parliament and shall also refer the report to the Legislatures of all the States for expressing their views thereon within such period as may be specified in the reference.
 - (5) The President may, after consideration of the report referred to in sub-section (3) and the views, if any, expressed by the Houses of Parliament and the State Legislatures thereon, issue directions in accordance with the whole or any part of that report."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

- 22. "That at page 2, after line 23, the following be inserted, namely:—
 - '(3A) In making their recommendations under sub-section (3), the committee shall have due regard to the industrial, cultural and scientific advancement of India, in general and to the non-Hindi speaking areas in particular, and also to the interest of persons belonging to the non-Hindi speaking areas in regard to the Public Services.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

23. "That at page 2, lines 25-26. for the words 'State Governments' the words 'State Legislatures' be substituted."

The motion was negatived.

The DEPUTY CHAIRMAN: *Amendments Nos, 24 and 38 are barred.

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The question is:

36. "That at page 2, line 8, for the words 'ten years' the words 'twenty years' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

37. "That at page 2, at the end of line 23, after the words 'State Governments' the words 'for ascertaining the opinions of the State Legislatures' be inserted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

39. "That at page 2, line 26 after the word 'thereon' the words 'and after ascertaining the opinions of both Houses of Parliament' be inserted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

40. "That at page 2, lines 26-27, for the words 'the whole or any part of that report' the words 'the opinions of both Houses of Parliament' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

41. "That at page 2, after line 27, the following proviso be inserted, namely:—

'Provided that no directions, contrary to the opinions so expressed by three-fourth or more of the State Legislatures, shall be issued.'"

^{*}For text of amendments, see col. 2407 of Debate dated 6th May 1963.

THE DEPUTY CHAIRMAN: What about your amendment, Mrs. Chettry?

SHRIMATI MAYA DEVI CHETTRY: If the hon. Minister has got some soft corner for the linguistic minorities, I would like to withdraw it.

THE DEPUTY CHAIRMAN: The softcorner business is over now. Are you pressing it?

SHRIMATI MAYA DEVI CHETTRY: I would like to withdraw it.

THE DEPUTY CHAIRMAN: Has she the leave of the House to withdraw?

SHRI BHUPESH GUPTA: No, Madam, no.

HON MEMBERS: No. no.

THE DEPUTY CHAIRMAN: The question is:

47. "That at page 2, after line 18, the following proviso be inserted, namely:—

'Provided that of the members to be elected to the Committee, at least two shall be members representing minority languages, not being any of the regional languages or Hindi or English.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"That clause 4 part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5—Authorised Hindi translation of Central Acts, etc.

SHRI P. A. SOLOMON: Madam, I beg to move:

4. "That at page 2,--

(i) in line 28, for the words 'A Translation in Hindi' the words 'Translations in all the languages specified in the Eighth Schedule

to the Constitution except Sansk-rit' be substituted; and

(ii) in line 34, the words 'in Hindi' be deleted."

Shri V. M. CHORDIA (Madhya Pradesh): Madam, I beg to move:

50. "That at page 2,-

- (i) in line 28, for the word 'Hindi' the word 'English' be substituted; and
- (ii) in line 34, for the word 'Hindi' the word "English" be substituted."

51. "That at page 2,-

- (i) in line 36, for the word 'English' the word 'Hindi' be substituted; and
- (ii) in line 38, for the word 'Hindi' the word 'English' be substituted."

The questions were proposed.

SHRI P. A. SOLOMON: Madam, by this amendment I want to draw the attention of the House to the Official Language Committee's Report which says that for the convenience of the subordinate judiciary and the public it would be necessary to make arrangements also for providing translation in the official language of the States. This. therefore, is not the opinion expressed by myself alone but is the recommendation of the Parliamentary Committee that such enactments must be translated into the official language. It would be convenient for the States and also for the public. I need not say much and I hope the hon. Home Minister will take serious note of this and accept this amendment.

श्री विमलकुमार मन्नालालजी चौरड़ियाः उपाध्यक्ष महोदय, मैंने जो संशोधन रखे हैं उनका मुख्य श्राशय यह है कि जब सब लोग यह मानते हैं कि हमारे देश की राष्ट्रभाषा हिन्दी बनाई जाय श्रीर उसके लिये प्रयत्न किया जाना चाहिये तो हमको ठोस कदम

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उठाना चाहिये । ऐसा तो होता नहीं कि "जामुन मेरे मुंह में गिर जा" कहते से जामुन मंह में गिर जाय श्रीर खा लिया जाय . . .

SHRI K. SANTHANAM: This amendment is out of order because so long as article 348 (1) is there, this is the only possible thing that could be done. This article says that all proceedings of the Supreme Court and the High Court shall be in the English language and therefore there is no question of translation into English. There could be translation into Hindi

SHRI BHUPESH GUPTA: No, it is not out of order.

SHRI R. M. HAJARNAVIS: Until Parliament by law make . . .

THE DEPUTY CHAIRMAN: Please go on.

श्री विमलकुमार मन्नालालजी चौरडिया: मेरा यह निवेदन है कि जैसे हम आथोरिटेटिव्ह टेक्स्ट अंग्रेजी का मानार चलते हैं वैसे ही जितने भी श्रार्डर्स हों, श्रार्डिनेंसेज, लाज, रूल्स एंड रेग्लेशन्स हों उनका आथारिटे-टिव्ह टेक्स्ट हम हिन्दी का मानें ग्रीर उसके साथ ग्रंग्रेजी के ट्रांसलेशन दे दिये जायें, क्योंकि यहां वहस के दौरान अच्छी तरह से प्रमाणित हुआ है कि हमारे देश की अधिक जनसंख्या हिन्दी जानने वालों की है, काफी जनसंख्या ग्रन्य प्रादेशिक भाषायें जानने वालों की है, अंग्रेजी जानने वालों की संख्या कम है। तो ऐसी स्थिति में हम क्यों नहीं पहला कदम यह उठायें कि हम सारा आथा रिटेटिव्ह टेक्स्ट हिन्दी का रखें ग्रीर उसके साथ साथ ग्रंग्रेजी का ट्रांसलेशन बराबर देते रहें। जब तक हम पूरी तौर पर हिन्दी को सब लोगों की भाषा नहीं बना सकें तब तक के लिये यह कदम उठाया जाना म्रावश्यक है और मैं माननीय मंत्री जी से प्रार्थना करूंगा कि यदि सचमुच में उनका इरादा है कि इस दिशा में सही कदम उठायें तो मेरा यह अमेंडमेंट स्वीकार करके इसकी श्रागे बढाचे का कष्ट करें।

SHRI R. M. HAJARNAVIS: Madam. I oppose the amendments because, as Mr. Santhanam has pointed out, the hon. Member appears to have lost sight of article 348(1) which says:

"(b) the authoritative texts-

- (i) of all Bills to be introduced or amendments thereto to be moved in either House of Parliament or in the House or either Houses of the Legislature of a
- (ii) of all Acts passed Parliament . . .

shall be in the English language."

So far, English was the language of the Bills and English has been the language of the enactments and till Parliament by law changes, English shall be the language of all Acts. Therefore, we start with the authoritative text in English and what we must have, if we want to change over to Hindi, is the authoritative texts in That is what clause 5 pro-Hindi. vides. The hon, Member, who has moved the amendment, cannot by mere wish transform the existing fact, namely, existence of the Acts in English into Hindi and so far as translations into the regional languages are concerned, primarily it is the duty of the State Legislatures and when they introduce that language, they will certainly see that translations are provided.

SHRI P. A. SOLOMON: The Official Language Commission recommended this and said that this must be done by the Union Government.

SHRI R. M. HAJARNAVIS: This is only a suggestion which may be taken into consideration.

THE DEPUTY CHAIRMAN: The question is:

4. "That at page 2,-

(i) in line 28, for the words 'A Translation in Hindi' the words Translations in all the languages [The Deputy Chairman.]

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specified in the Eighth Schedule to the Constitution except Sanskrit' be substituted; and

words 'In (ii) in line 34, the Hindi' be deleted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

50. "That at page 2,-

- (i) in line 28, for the word 'Hindi' the word 'English' be substituted; and
- (ii) in line 34, for the word 'Hindi' the word 'English be substituted."

The motion was negatived,

THE DEPUTY CHAIRMAN: The question is:

51. "That at page 2,-

- (i) in line 36, for the word 'English' the word 'Hindi' be substituted; and
- (ii) in line 38, for the word 'Hindi' the word 'English' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6-Authorised Hindi translation of State Acts in certain cases

SHRI BHUPESH GUPTA: Madam, I beg to move:

42. "That at page 3, after line 10, the following proviso be inserted, namely:-

'Provided that in the event of any conflict between the language of the text in which such Acts

were originally enacted or Ordioriginally nances promulgated and their translation in Hindi language, the natural meaning of the former shall prevail."

This is a very simple amendment When you are providing for the Hindi translations to serve as authorised translation of all the materials documents, orders, ordinances, etc. in the non-Hindi-speaking States, then you must also bear in mind the point that there may arise some conflict in the Supreme Court because of difference between the Hindi text and the text in the regional language in, shall we say, Tamil or Bengali. What would happen in such a case? We are passing through a transition and so I think that the natural meaning of the language in which the Act was originally passed or the ordinance promulgated should prevail. You may ask, why should we foresee any conflict between the Hindi translation and the regional languages? They have their affinities but they have, at the same time, also got certain divergence. A particular word, in translation may not convey the same sense as is done by the word in the regional language. At the same time, it should be borne in mind that the law was passed in the regional language and the framers of the law must have had in mind a meaning that would be conveyed in the language in which it was formulated. I say this because when we deal with State matters, the regional languages should have priority. I make it absolutely clear that in the sphere of the State, the regional languages, Hindi or some other language should have priority over the Union official language. It is absolutely certain and in respect of such a conflict naturally when it does not relate to a matter concerning Central Government or the Central Act the meaning of the original language, the natural meaning should prevail. I think this suggestion can well be accepted.

The motion was proposed.

SHRI K. SANTHANAM: There only one point here. I think whole thing is a case of bad drafting. There cannot be an authoritative text in Hind1 and an authoritative text in English. There can be only one authoritative text for the purpose of interpretation in courts of any Bill or anything else. I do not understand what is meant by 'uthoritative text in Hindi'. Either it can be an authoritative text or not at all. Therefore this is here as a sop to please the sentiments of people. If a thing in English is to be the authoritative text, it will be the authoritative text for all pur-You cannot have another Hindi authoritative text or vice versa. Therefore this is a bad clause. I do not know why they should have drafted like this.

KAKASAHEB KALELKAR (Nominated): I had pressed for a clarification and the Home Minister gave an assurance that the meaning in the language in which the Bill is originally proposed will be the authoritative meaning. So if it is in Bengali, it will be Bengali, if it is in Hindi, it will be in Hindi. To say that the Hindi translation will be authoritative in Hindi, has no meaning. It is simply an eye-wash.

SHRI R. M. HAJARNAVIS: Madam, there seems to be some confusion about the exact cannotation of the expression 'authoritative text'. Mr. Santhanam had difficulty to reconcile himself to the existence authoritative texts. May I draw his attention to article 348(1) which says that the authoritative text of all Acts passed by Parliament until Parliament by law otherwise provides shall be in English? And sub-clause says that notwithstanding anything in sub-clause (b) of clause (1) where the Legislature of a State has prescribed any language other than the English language for use in Bills introduced in, or Acts passed by, Legislature of the State or . the translation of the same in the English language . . . shall be deemed to be the authoritative text thereof in

the English language. Therefore the Constitution itself contemplates authoritative texts in more than one language. Why do we say that there is going to be a conflict between various authoritative texts? If I may state theoretically, the position, that there is no conflict between the two authoritative texts. I say, authoritatively one. They may appear be different. It may be that two persons looking at the two texts may come to two different conclusions but in theory there is no conflict because the legislature make only one law, not two laws.

SHRI K. SANTHANAM: But the court will have to interpret both the texts.

SHRI R. M. HAJARNAVIS: I am coming to that. In the court a question arises as to what the law is, what the printed words in a particular thing mean, what is the rule which the court is going to apply in a particular case? Law is something apart from the text. Law is the rule which the court will apply to the controversy which arises before the court. Now before the court rival contentions may be raised as to what a particular provision of a law mean. I can conceive of a case, though rare, where one of the parties would rely upon the Hindi authoritative text and say that it bears out his contention while on the other side the other party may say. 'Look at the English text; it bears out my meaning'. Such a contention can certainly be raised. When confronted with such a problem the court will certainly have regard to both because both are authorita-Both being authoritative texts. tive. the court will look into those texts and find out what the rule is and once the court, the Supreme Court or the High Court, has decided what the rule is, that rule shall be the meaning of both the texts. Once the court has decided that this meaning, this is the rule, then all of us, who have to administer the lawswhatever our preconceptions were...

[Shri R. M. Hajarnavis.] either about the Hindi text or the English text-will have to take whatever the courts decide as the meaning of both the English as well as of the Hindi texts, because two laws are not being administered. If I may give an analogy, suppose a photograph is taken of the Taj Mahal from different angles. It is the same Taj Mahal but it is photographed from the different angles. Now the photographs may be different and it may appear that they are two different objects but the building is the same. Similarly . . .

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SHRI BHUPESH GUPTA: Law is to be interpreted in this way?

SHRI R. M. HAJARNAVIS: . . . you reach to the same objective reality, namely, the will of the Legislature. The apparent inconsistency between the two has got to be reconciled by the courts. That, I submit, is the answer.

SHRI K. SANTHANAM: Article 348(1) says that the Acts, etc. shall be in English and that will be the authoritative text.

SHRI R. M. HAJARNAVIS: But it also says, until Parliament by law otherwise provides.

KALELKAR: KAKASAHEB Your interpretation means that the assurance given by the Home Minister has no meaning. I say that if a nonofficial Bill gets passed in both Houses in Hindi then the courts should have no authority to interpret it through an English translation. If a Bill is passed in Hindi originally. it should be the authoritative text. Often the connotation of the words in Hindi is not the same as in English. The two languages are different; the connotations are different. Each word covers different areas. Therefore to impose English interpretation is not only unjust and humiliating; it is also incorrect. Therefore if a Bill is passed in Hindi the Hindi interpretation alone must be accepted and the courts should have absolutely no discretion in the matter.

SHRI R. M. HAJARNAVIS: May I answer the hon. Member? Wherever we try to understand what the other man expresses we try to find out what are the words that he has actually used. Naturally the language that he used would be the primary authority. If he spoke in Hindi then of course we will first of all see what words he used in Hindi. That would be seen first. But suppose somebody did not know Hindi and he tried to cite from the English authoritative text, certainly it could not be barred.

SHRI M. RUTHNASWAMY: May I take it that as a result of this interpretation the glorious uncertainty of the law will be greatly increased?

Shri BHUPESH GUPTA: simple question is, in the event of a conflict which prevails? If the text is in Bengali or Tamil and the Hindi translation comes into conflict with the original text which prevails?

SHRI R. M. HAJARNAVIS: The court will decide that.

SHRI BHUPESH GUPTA: I think the Minister made it very simple. He said if the picture is taken from one side and also from another side, it was same. Suppose I take a picture from his front and another one from his back. Are they same?

(Interruption)

THE DEPUTY CHAIRMAN: I think the Minister has explained fully.

The question is:

42. "That at page 3, after line 10, the following proviso be inserted, namely: ---

'Provided that in the event of any conflict between the language of the text in which such Acts were originally enacted or Ordioriginally promulgated nances and their translation in Hindi language, the natural meaning of the former shall prevail."

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THE DEPUTY CHAIRMAN: The question is:

"That clause 6 stand part of the Bill "

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7-Optional use of Hindi or other official language in judgments etc. of High Courts.

SHRY A. D. MANI (Madhya Pradesh): Madam, I move:

25. "That at page 3, line 18, after the words 'English Language' the words 'and the Hindi Language where the official language of the State is other than Hindi' be inserted."

SHRI BHUPESH GUPTA: Madam, I move:

43. "That at page 3,-

- (i) in line 13, the words 'Hindi or' be deleted;
- (ii) in line 18, after the words 'English language' the words 'and in Hindi, where the official language is other than Hindi' be inserteď."

SHRI V. M. CHORDIA: Madam, I

- 52, "That at page 3, for clause 7, the following be substituted, namelv:---
 - '7. As from the appointed day or any day thereafter, the Governor of a State may authorise the use of Hindi or the official language of the State for the purposes of any judgment, decree or order passed or made by the High Court for that State and where any judgment, decree or order is passed or made in any such language it may be accompanied by a translation of the same in the English language issued under the authority of the High Court, if applied for."

The questions were proposed.

THE DEPUTY CHAIRMAN: Mr. Mani, you should not be permitted to move your amendment. You not in your seat. Anyway, I allow you,

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SHRI A. D. MANI: Madam, I came rushing because I heard that the amendment was coming up. I think it is necessary that this amendment should be accepted by the House if we are really sincere in our professions for developing the Hindi language. According to my amendment, even in those areas where the regional languages are not Hindi, that is to say, in the South Indian States, the judgments of High Courts shall also have a translation in Hindi. It is not only the regional language and the English language, which is the language of the Supreme Court. There shall also be a translation of it in the Hindi language. What will be the position in 1975 when the change-over to Hindi takes place, in the bilingual State and in the unilingual States, when Hindi is the national language? If in those States where the regional language is other than Hindi High Court judgments are allowed to be written in the regional language or in English, there will be no Hindi copy of those judgments and decrees. It will prevent the development of a common system of law based on the Hindi language. I think this lacuna has got to be filled in and it is for that purpose that I have moved that in those States where Hindi is not the official language and the judgments are given in regional languages, the judgment shall be accompanied by a translation. I may add here that the Attorney-General and the Solicitor-General, that is, Mr. M. C. Setalvad and the present Attorney-General, who was formerly the Solicitor-General expressed as their view that Hindi should be ultimately the language of the Supreme Court. We will be preventing Hindi becoming the language of the Supreme Court if we do not ask those High Courts-where the regional language has been adopted as the language—to have a translation made of their decrees and orders in Hindi also.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I speak on my amendment No. 43. This raises rather a serious point, a point of principle. Now, here you will see that what is provided for is that in the case of States which may not be Hindi speaking States, the Governor, may with the previous consent of President, make provision for the use of Hindi, or the official language. that is to say, it is at the discretion of the Governor, subject to the consent of the President whether or not Hindi or the official language of the State has to be used for judgment, etc. Now, this goes against the principle of regional language being the official language in the State. Now. for example, take West Bengal. There the language should be Bengali and all judgments, decrees and so on of the High Courts should be only in Bengali, not in any language. Translations may there of this and that language. It is a different matter. What is provided for here is this. The Governor may also order that instead of Bengali, Hindi may be used, judgment to be issued in Hindi. That cuts across the very principle of the regional languages being put in their rightful place in the sphere of the States. I would say this is an intrusion of Hindi With all respect to our friends who want Hindi to flourish I would say that this is an intrusion of Hindi into the non-Hindi-speaking region, in a sphere which exclusively belongs to the regional language. Where does it come from?

SHRI K. SANTHANAM: It is an imposition.

SHRI BHUPESH GUPTA: Yes, it is an imposition. I would like it to be taken out. My amendment is to this effect. If you will refer to the Report of the Official Language Commission, in paragraph 89, at page 414, it is given. You will find the recommendation made, which was not a very happy thing for that Commission to do. There it is said that according to the view of the Commission, Hindi should really be language of the High Courts for passing orders, judgments and so on. We opposed this at that time and I am reiterating my opposition to it. This is what paragraph 89 says in the recommendation:-

"There are several strong and, in our opinion, conclusive reasons in favour of deciding that when the time for the change-over the language of the judgments. decrees and orders of the Courts must be a common linguistic medium for the whole country and therefore these should be in the Hindi language in all regions."

reactionary Therefore, this was a of recommendation the Language Commission, which wanted that Hindi should be the language over of the High Courts all country, irrespective of the fact whether the regional language is the official language of the State or not. As regions far as Hindi-speaking concerned, it is all right. But then why should we accept the situation where the Governor can say that we can have another language? You can provide for translation in Hindi, as has been done. Therefore, I think, the judgments in the non-Hindi speaking regions or in the Hindispeaking regions should always be in the regional language only and we should aim at achieving this objec-We must have the changeover from English to the regional language not only in the States or in the Legislature but also in the High Courts. If I may take a little of your time, what is provided for here is that instead of Bengali or Tamil, you can also introduce Hindi. I think this is called an imposition. While I am for one official language being evolved for the Indian Union, I cannot bring myself up to accept surreptitious intrusion of Hindi under the provisions of the Bill in regional sphere in the High Court. The objective is that all the

proceedings will have been conducted in the regional language. Judges and normally lawyers will have spoken in the regional language-Bengali or Tamil, whatever it may be or Hindi in the Hindi region. Why then should you introduce another language here, apart from the regional language and authorise the Governor to do so? Therefore. this is acceptance of a reactionary recommendation of the Language Commission which I cannot support. This is only so far as amendment No. 43 is concerned.

Regarding the other part of the clause, I want to amend it in that way, the last two lines. You will see that it shall be accompanied by a translation of the same in the English language and in Hindi where the official language is other Hindi. We provide for a Hindi translation only where the official language, of course, is not Hindi. Otherwise, the original text remains. But under no circumstances should make it obligatory on the High Court or anybody to provide for the judgments to be given in the language in the non-Hindi region. Such little things create a lot of misgivings in the minds of the people. Now, I know that this will be once seized upon by people who are otherwise bitterly opposed to Hindi being the Union official language.

Shri M. SATYANARAYANA (Nominated): Why are you afraid of it? It is not entirely limited. The High Court is not a watertight compartment. It is connected with the Supreme Court, with the law of the country as a whole.

SHRI BHUPESH GUPTA: Therefore, we are making a serious compromise. Then you say this. This is precisely what we will not accept. I say the country will not accept. Yes, we are connected with the Supreme Court. So, is the Supreme Court with Tamil language or Bengali But what is this thing? If you want, have a translation of the Supreme Court documents

in order to be operative in West Bengal or Tamilnad as the case may It must be translated by the Government there or by the Central Government. Similarly, the between the Supreme Court and the High Court of a non-Hindi region has to be established not by an imposition but by arranging for a translation. Let the important cases, laws and other things be translated into Hindi and be brought to the Supreme Now, this is how it should Court. be done. Now, if you, in a vital sphere of the judiciary, extend Hindi, regardless of what happens to the regional language, it will not be fair. What is more, the regional language will be offended by it, the linguistic group will be offended by it, and in the sphere of the High Court, in the judicial sphere, one of the three arms of the State, namely legislature, executive and judiciary, vou are making an imposition whatever your intention may be.

THE DEPUTY CHAIRMAN: I think the House will adjourn today for half an hour. We shall reassemble at 1.30. The House stands adjourned till 1.30.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past one of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam, I oppose amendment of the hon. Member, Mr. Bhupesh Gupta. My point is, there must be some stage where there should be some emphasis on integrity and the unity of the country. While discussing the President's Address I also referred to this point that so far as the High Courts are concerned, the judgements should be in one language and not in fourteen languages. It may be not today, may be after five years or ten years or fifteen years. That I concede, but there must be a stage where the High Court judgements

[Shri Akbar Ali Khan.] should be in one official language or national language of India. Otherwise the judicial system that has been made up with the best efforts of the best brains in our country will get very much weakened, and it will not be in the interests of best administration of justice and progress of our country. So my point is this. I may state with due respect that in the Legislatures we are allowing the to the highest regional language degree, and in executive matters we are allowing the regional language to the highest degree. But so far as the Supreme Court is concerned and so far as the judgements and decrees are concerned, I do feel that the provision that has been made in this Bill is a very sound provision and it should be kept up. While we want a common language, if follow what Mr. Bhupesh Gupta has said, it will sabotage that common language. So there will be all sorts of difficulty and confusion. these words I oppose the motion of my learned friend.

' DR. SHRIMATI SEETA PARMA-NAND (Madhya Pradesh): Madam Deputy Chairman, I wanted to say that this amendment is not at all practicable, because apart from the reasons which were given by the hon. Member who spoke before me, there are other difficulties which have to be considered. The hon. Member, Mr. Bhupesh Gupta, was pleased to say that there should be translations of the Judgements and the proceedings if required. When we are on the one hand talking of the delays and expenditure involved in legal proceedings, I feel that it would be the most impractical procedure to follow, to translate all the judgements and certain evidence that would be necessary as also the proceedings in the Supreme Court Therefore, if at all the hon. Member meant that his aim ultimately was to have a common language for all India, at least in this sphere by insisting that in the High Courts the proceedings should be in English and Hindi we

will be able to have a common language, because through these proceedings the lawyers and others will learn Hindi and keep on with Hindi; and that is how we will ultimately have one common language.

M. SATYANARAYANA: SHRI Madam, as one who was associated with the Official Language Commission, and having heard Mr. Bhupesh Gupta and remembering what had said in that particular paragraph, I may bring to the notice House that this particular aspect was discussed in the Official Language Commission for two days and ulticonclusion mately we came to this for two reasons. Firstly, the Court judgment must be in the all-India language for two reasons: (1) it has to get the consent of the Rashtrapati who will not be expected particular regional one language alone. He is associated all-India language. only with the (2) All those proceedings of the State Legislature naturally will be in the State language, and naturally be in the the enactment also will State language. When that enactment comes, it will be discussed in the High Court, and if it is presumed that there will be lawyers knowing only the State language, it is a mistake. In every High Court it should be expected that there will be lawvers who know both the languages, who can speak both the languages. Then alone we can have an all-India Bar and an all-India enactment. For that purpose all those lawyers who can participate $_{
m in}$ the discussion either in the regional language or in the all-India language will be allowwhatever may be Therefore, the enactment's language, the ultiwhich will mate authoritative text of the President get the consent should be in the all-India language. Then alone it will have the autho-Therefore, it is wrong to say that the judgment of the High Court should be only in the regional language and that it ought not to be in the all-India language. If it is not in the all-India language, innumerable difficulties will come and we will not be able to have a law established on an all-India basis.

An Hon. MEMBER: Have it translated.

SHRI M. SATYANARAYANA: Yes, the translation will have authority. It is not a question of translation or original. It is a question of which should bear the authority. The authority means the Government, whoever is authorised give the authority. It is the authoritative text. The language does not carry any authority by itself. It is only the authority that is lent to it by the authority who possesses the authority. That is how it gets authority. Therefore. whatever document is given it bears the authority, and that authority will be the all-India language, because that will be the connecting link between the Supreme Court and the Hight Court, between the Rashtrapati and the Governor and between people of all-India character and State character. So a monolithic system for the purpose of having an all-India enactment in Hindi is an absolute necessity. Mr. Bhupesh Gupta cannot blow hot and cold at the same time. He says that we must have a common language. We must be prepared to reconcile ourselves to this position. Otherwise it will not possible for us to keep up that integration.

Shri AKBAR ALI KHAN: I am just asking this. This was with the unanimous approval of the Official Language Commission.

THE DEPUTY CHAIRMAN: That is what he has said.

SHRI V. M. CHORDIA: Madam, my amendment reads:

"That at page 3, for clause 7, the following be substituted, name-ly:—

'As from the appointed day or any day thereafter, the Governor of a State may authorise the use of Hindi or the official language of the State for the purposes of any judgment, decree or order passed or made by the High Court for that State and where any judgment, decree or order is passed or made in any such language it may be accompained by a translation of the same in the English language issued under the authority of the High Court, if applied for."

संशोधन के रूप में यह एक नया क्लाज रखने का कारण यह है कि जो वर्तमान धारा ७ है उसके अन्तर्गत एक तो "एपाइन्टेड डे" का बंधन है, फिर "एपाइन्टेड डे" के बाद भी एक और रास्ता निकाला गया कि उसे 'एपाइन्टेड डे' के अन्दर अगर वहां का गवनंर उचित समझे तो उसको अपनी स्वीकृति देने के बाद फिर राष्ट्रपति महोदय की स्वीकृति लेनी होगी और उसके वाद हिन्दी प्रथवा रीजनल लेंगुएज में वहां की कार्यवाही चल सकर्ता है। उसके साथ एक बंधन और लगा दिया है कि

"It shall be accompained by a translation of the same in English." जैसा कि मझ से पूर्व की वक्ता श्रीमती सीता परमानन्द में कहा कि उसमें भ्रपव्यय भी होता है और देरी भी होती है, तो मेरा संशोधन खर्व श्रीर देरी दोनों को कम करमे वाला है। भ्राप रीजनल लेंगुएज को भ्रौर हिन्दी को जिसको ग्राप राष्ट्रभाषा बनाने वाले हैं, महत्व देने वाले हैं। लेकिन उसमें एक तो एपाइन्टेड डे रखा ही है मगर जो गवर्नर के बाद राष्ट्रपति द्वारा स्वीकृति लेने का बंधन लगाया है, वह राष्ट्रपति के द्वारा स्वीकृति लेना श्रावश्यक नहीं, क्योंकि मान लीजिये उत्तर प्रदेश में या मध्य प्रदेश में वहां का गवर्नर उचित समझता है कि वहां के न्यायाधीश हिन्दी का उपयोग करें स्रौर न्यायालयों में हिन्दी में ही निर्णय दिये जायें तो उसमें राष्ट्रपति की स्वीकृति की कोई स्नावश्यकता मै इसलिये नहीं मानता कि वह कोई पाप का काम नहीं कर रहे हैं, वह रीजनल लेंगएज को लगाकर श्रपनी राष्ट्रभाषा हिन्दी को वहां चलाकर कोई ऐसा बुरा काम नहीं कर रहा है जिसके लिये राष्ट्रपति की स्वीकृति

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श्रि विमलकमार मन्नालालजी चौरडिया की मावश्यकता है। दूसरी बात इसमें जो बंधन लगाया गया है कि अंग्रेजी का टांसलेशन जरूर ही दिया जाना चाहिये, मेरी समझ में यह व्यर्थ का खर्चा है। ग्रगर कोई मांग करे तो दिया जा सकता है, लेकिन अगर कोई मांग न करे तो उसके अभाव में इसमें कोई बन्धन नहीं लगाया जाना चाहिये कि अग्रेजी का टांसलेशन भी दिया जायेगा। इसस एक व्यर्थ का खर्चा होना और इससे यह मालुम होता है कि हमारा श्रंग्रेजी के प्रति जो मोह है उसको छोड़ नहीं पा रहे हैं।

Official Languages

उपसभापति महोदया, इस रेफरेंस में मैं यह कहना उचित समझता हूं कि पिछले मध्य भारत में इन्दौर, ग्वालियर हाई कोर्ट के जजमेंट ग्रीर बहस तथा सब काम वहां पर हिर्न्दा में हम्रा करता था, लेकिन मध्य प्रदेश बनने के बाद सरकार का अंग्रेजी के प्रति मोह ज्यादा हो गया है और वहां पर हिन्दी ने जो प्रगति की थी, जो पूरानी प्रथा हिन्दी में काम करने की थी वह सब समाप्त कर दी गई है ग्रीर वहां पर ग्रंग्रेजी के प्रति फिर से मोह जागृत हो गया है। इसलिये मेरी प्रार्थना है कि यह जो अंग्रेजी के प्रति मोह बढ़ता जा रहा है उसको पहले समाप्त किया जाना चाहिये। मैं प्रार्थना करता हूं कि अगर किसी प्रांत का गवर्नर यह चाहता है कि उस प्रांत की रीजनल भाषा में-चाहे वह ग्रंग्रेजी हो, तामिल हो, बंगला हो, तेलग हो--वहां का कामकाज चले तो उसके लिये राष्ट्रपति की स्वीकृति लेना स्नावश्यक नहीं होना चाहिये। यह तो पहली बात हुई । दूसरी बात यह है कि अंग्रेजी ट्रांसलेशन जरूर ही दिया जाना चाहिये चाहे कोई मांग करे या न करे। इससे व्यर्थ में खर्चा बढेगा। अगर हम देश में राष्ट्रभाषा की उन्नति करना चाहते हैं तो हमें यह वात करनी पड़ेगी ग्रीर इस बात को दिष्ट में रखकर मैंने ग्रपना संशोधन दिया है और आशा करता हं कि माननीय मंत्री जी इसे स्वीकार करेंगे।

SHRI K. SANTHANAM: I just want to make these three points. On the merits, I agree with Mr. Bhupesh Gupta. I think that when once all proceedings in the Supreme Court and in every High Court should be in English, it seems to be very anomalous that orders and judgments alone should be in Hindi or other So long as article 348(1) languages. (a) which states 'all proceedings in the Supreme Court and in every High Court' is not changed, the orders and judgments should be in the language as the proceedings. here in clause 7, only the orders and judgments can be in some other language, while the proceedings are in English. It seems to be a rather anomalous state of affairs. The third point is that in any case, I consider this clause 7 to be ultra vires because power is given to Parliament only to change article 348(1), while this actually changes the proviso to article 348(2) which, I think, we have no power to do.

SHRI M. P. SHUKLA (Uttar Pra-I oppose the amendments both of Mr. Bhupesh Gupta and of Mr. Chordia. After all, in our Constitution we have accepted that Hindi is to be our official language, maybe in a very distant future. But that is a settled fact and the provision in clause 7 has been made for the gradual introduction of Hindi in the High-Courts. This is just clearing the way for an all-India language to come into the High Courts of the States. The High Courts, the Supreme Court and the Parliament and such other institutions are the symbols of our all-India unity. It is in these institutions that we have to introduce the language which we have acceped for our common use and it is in these institutions that we can encourage the unity and integrity of our nation. For all purposes in the States, the regional languages may be sufficient but for all-India purposes, it is only the All-India official language which should be used, the language which we have accepted for the whole country. That should be used, maybe gradually,

and I oppose the amendment of Mr. Bhupesh Gupta—he paves the way for Hindi to come in there-and also the amendment of Mr. Chordia-it does not mention Hindi at all, it mentions regional languages and English and thus bans Hindi to come in. I oppose both these amendments.

SHRI R. M. HAJARNAVIS: Nearly all the amendments, I am afraid have taken into consideration various provisions of the Constitution relating to the subject-matter of clause 7. Article 348(1) says-

"Notwithstanding anything in the foregoing provisions of this Part.." This refers to article 343(1) by which the official language of the Union is declared to be Hindi in Devanagari Now, upto fifteen years, we continue the use of English. After 1965, of course, Hindi comes into its own. That is the scheme under article 343. But article 348(1) says-

"Notwithstanding anything in the foregoing provisions of this Part..." That refers to article 343(1), 343(2)and 343(3). That is to say, whatever decision we may arrive at in respect of employing the official language for the various items of business so far as what follows under article 348(1) is concerned, that does not apply.

"Notwithstanding anything in the foregoing provisions of this Part, until Parliament by law otherwise provides-

(a) all proceedings in the Supreme Court and in every High Court . . .

shall be in the English language." That is to say, unless there is a specific legislation by Parliament, proceedings in the Supreme Court and in the High Courts shall be in the English language and no other language shall be used, whatever may be the effect of article 343(1), the extension of the 15-year period and legislation under clause (3). Now, we come to clause (2), and it is the opening words of this clause (2), which,

submit seem to have the escaped attention of my friend, himself an erudite Constitutional lawyer, Mr. Santhanam.

anything "Notwithstanding in sub-clause (a) of clause (1), Governor of a State may, with the previous consent of the President, authorise the use of the Hindi language, or any other language . . ."

And I would respectfully draw the attention of the hon. Mr. Bhupesh Gupta that under article 348(2). choice is given to the Governor of a State which means, of course, the State Government, that he might authorise-of course, with the previous consent of the President-the use of the Hindi language or any other language used for any official purposes in the proceedings in the High Court having its principal seat in the State. So, though there is the provision under clause 348(1) the proceedings of the Supreme Court and the High Courts shall be in the English language there is an exception grafted on it under clause (2) by which the Governor, of course acting on the advice of the executive, of the parliamentary executive, will authorise the use of the Hindi or the official language of the State in the proceedings in the High Court. And then he has the chocie. There is no question of the imposition of Hindi at all to which Mr. Bhupesh Gupta has made a reference. It is not imposition at all. The State is being given a choice. The State Government has been vested with a discretion that in the High Court, the proceedings shall either be in the official language of the State or it shall be in Hindi. So, it is their free choice and no one is imposing, no extraneous authority is imposing, Hindi upon them.

Then follows the proviso; the proviso says that in respect of the proceedings of the High Court, it shall not apply to any judgment, decree or order passed by such High Court. I

[Shri R. M. Hajarnavis.] am told that in one or two High Courts probably—I am not quite sure -such an order has been made but the judgements, decrees and orders continued to conform to the provisions of article 348(1); that is to say they shall be in the English language until Parliament by law otherwise provides. Now what we do is, we try by clause 7 to remove the proviso to clause (2), saying that the order of the Governor to apply the choice of Hindi or English to the proceedings in the High Court can also be extended to judgment, decree or orders of the High Court. This is the clause. First of all, dividing the proceedings in High Court, dividing them into two parts, one, proceedings other than judgment, decree or order, those proceedings, if the Governor authorises can be either in Hindi or the language of the State, but the proviso says that the authority cannot extend to judgment, decree or order until Palliament, by law, otherwise provides. Clause 7 provides that where such an order has been made under clause (2) they may go further and say that it can also apply to judgment, decree or order, and the same choice is there, either of Hindi or of the language of the State.

SHRI K. SANTHANAM: May I ask a question? Supposing a Governor has not used clause (2) of article 348, will clause 7 cease to apply?

SHRI R. M. HAJARNAVIS: Again, clause 7 is also permissive.

"As from the appointed day or any day thereafter, the Governor of a State may, with the previous consent of the President, authorise the use of Hindi or the official language of the State, in addition to the English language, for the purposes of any judgment,"

etc., and I am quite sure that no State Government will, without making an order under clause (2), will make an order under clause 7. It presupposes that the arguments, etc. will be in English but the decree or

order may be in Hindi; no one is going to make such an order. This is again a permissive provision for which the restriction contained in the proviso to clause (2) is being removed. I will not repeat what fell from the hon Member Dr. Shrimati Seeta Parmanand, an experienced lawyer, but I will say this that if in each case we go on insisting upon the Hindi translation, then it will add to the There will be very few cases costs. which are likely to come to the Supreme Court. Of course, eventually, there will be only one all-India language which will be used in the Supreme Court, and the Language Commission has given a great deal of thought and consideration to this question and they look forward to the day. In the Court, as far as possible, Hindi may be used by the lawyers. Even today the proceedings in High Courts are bilingual-I won't say two languages are used in all proceedings in all High Courts. I won't say that they have declared that both the languages can be used. Some lawyers probably know English only, and those who know Hindi will hereafter be able to use Hindi and if they have any ambitions in the bar, I am quite sure they would look forward to argue in the Supreme Court and if they have to argue there, they will have to argue in Hindi at a future date, I refer to the future generation of lawyers, not of my generation, and probably they might like that in the High Court itself the proceedings should be taken in Hindi so that the all-India Acts which come up for construction, for interpretation will be referable to them as they are passed. But this they can do entirely of their own; no one is going to impose. That being the position, Madam, I oppose the amendments

THE DEPUTY CHAIRMAN: The question is:

25. "That at page 3, line 18, after the words 'English Language', the words 'and the Hindi Language where the official language of the State is other than Hindi' be inserted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

43. "That at page 3.—

- (i) in line 13, the words 'Hindi or' be deleted;
- (ii) in line 18, after the words 'English language' the words 'and in Hindi, where the official language is other than Hindi' be inserted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

- 52. "That at page 3, for clause 7, the following be substituted, namely:—
 - '7. As from the appointed day orany day thereafter, the Governor of a State may authorise the use of Hindi or the official language of the State for the purposes of any judgment, decree or order passed or made by the High Court for that State and where any judgment. decree or order is passed or made in any such language it may be accompanied by a translation of the same in the English language issued under the authority of the High Court, if applied for."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill

THE DEPUTY CHAIRMAN: Amendment No. 44 seeks the introduction of a new clause 7A, but this amendment is out of order as it deals with languages for State Services and All-India Services examinations, and with

promotions and confirmations, and that is outside the cope of this Bill. Therefore this amendment goes.

THE DEPUTY CHAIRMAN: What about your amendment, Mr. Krishna Chandra?

SHRI KRISHNA CHANDRA (Uttar Pradesh): It has already been moved and rejected in connection with another cause. So, I do not want to move it.

THE DEPUTY CHAIRMAN: There are no amendments to clauses 8 and g.

Clauses 8 and 9 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. M. HAJARNAVIS: I move: "That the Bill be passed."

The question was proposed.

SHRI BHUPESH GUPTA: Here I would like to elaborate the ideas incorporated in my amendment for the insertion of a new clause 7A. I think it could have been included in the scope of this Bill because it, after all, . . .

SHRI R. M. HAJARNAVIS: On a point of order; when a decision has been given, can an hon. Member reargue about the admissibility of his amendment declared out of order?

THE DEPUTY CHAIRMAN: This is the third reading. We will have to hear him.

SHRI R. M. HAJARNAVIS: I think the hon. Member draws a line somewhere at least.

SHRI BHUPESH GUPTA: Then the line will not be drawn. Madam, I shall state briefly the idea set out in my amendment; I need not read it; that will take time. Now the Government is going to implement it, and there will be efforts to bring about the change-over, and it is needless to say that it has to be done with a great amount of circumspec-

[Shri Bhupesh Gupta.] tion taking into account the reactions and the problems of the people coming from the non-Hindi region and of the people living in the non-Hindi region. As far as the people in the Hindi-speaking region is concerned, the problem is not so difficult, but then efforts should be made to adopt the language to the requirements of its being the Official Language of the Indian Union. That would be the task assigned to people who will be directly concerned with developing it further, and in my view it has to be developed further for the purpose of its becoming the Official Language, the Hindi language. I leave it to them. Madam Chairman, one of the reasons why apprehensions are in the minds of the people is because they feel that in the matter of the Central Government Services difficulties might arise; the non-Hindi speaking people might be put to great difficulties and disadvantages. Now I to not say that everything that is said in ventilation of these suspicions and grievances is justified, but at the same time cannot say that there is no basis for this kind of apprehension at all on the part of those who are in the Government Services coming from non-Hindi speaking regions, or who are likely to join the All-India Services. Now if you refer to the Report of the Language Commission, page 121, you will find that the Central Government had supplied the Comparticulars mission certain about Grade IV officials in the Government resident in Delhi who were due to retire before 1965. What was the picture then. There are other grades, A, B, C, etc.-I will come to them later. Now, of the 20,006 people comprising the Class IV staff, Hindispeaking accounted for 6,606, and others accounted for non-Hindi speaking people—13,340; that is to say. you see a large number of Government officials, Grade IV staff working even in Delhi coming from non-Hindi regions, or people whose language is not Hindi-these figures show—and the picture has not

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Therefore. materially changed since. the apprehensions and fears from this single fact that the people in other States feel that they may be put to certain difficulties because they may not be so well-off in Hindi coming from the as those Hindispeaking regions. You will stand, Madam Deputy Chairman. that those who know English better, they do well compared to those who are not so proficient in English when examination is conducted in English. The persons may be otherwise very well qualified, but they might suffer from the language difficulty. Therefore, it is neither in the interests of these people nor in the interests of the administration of the country that a language bar should be created when we want to recruit talent. How we can get over this thing problem today. Therefore, I the following thing:-

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"For All-India Services. the candidates shall have the right to answer papers in Hindi, English and any other regional language. There shall be moderation in marks made in such manner as may be prescribed by rules made under this Act, in favour of those candidates answering questions in a language other than their mothertongue."

That is to say, if I were to take a paper in Hindi, then there should be moderation in favour of me in that Similarly, Hindi-speaking candidates should be allowed to take a paper in one of the modern Indian languages other than Hindi and the same moderation should be made in respect of them, so that they stand, more or less, on the same footing, and by reason of one being proficient in another language, one compared to the other, one does not get an advantage. That is the suggestion that I will make.

"After selection, the candidates may be required to pass a paper in Hindi if their mother-tongue is

mothernot Hindi and if their tongue is Hindi, in one οf languages specified in the Eighth Schedule to the Constitution save and except in Sanskrit."

I do not dilate upon this

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"Promotion or confirmation of those already in the Service of the Union Government on the date this Act comes into force shall not be held up if they are unable to fulfil the conditions of sub-section (3), . . .".

-according to my amendment in the earlier thing that I have read out-

. . provided that they have gained a working knowledge of the language specified therein."

That is to say, one has acquired of working knowledge in any the languages specified therein. In that connection he should not suffer anv handicap

Madam, I thought that if we adopt these measures, much of the apprehension will have gone on the part of those who are in Government services coming from the non-Hindispeaking regions, or those who will be in future taken into Government service from the non-Hindi regions. It will be most unfortunate if a kind of feeling is allowed to develop or allowed to grow in the services that advantageous posisome are in an tion compared to others because of language. That will damage of the administration, the morale administration. That is why I suggested that it should be considered in the implementation.

happens, Madam Deputy What Chairman? When the Central Government departments function in States, shall we say in Bengal, Tamilnad or Andhra, how do they carry on their business. That is also problem to be seriously considered. Even if you have to keep some of the books in the Hindi language because you are in a Central Government department, I think in the interest of the country and from the democratic point of view, the administration or the work of the Central Government in those States-whether it is the Postal Department, or the Railway Department or certain public sector departments or certain other Ministries like the Ministry of Commerce and Industry-when they function in different regions, as far as possible, in addition to Hindi and English, in their relation with the people and the public sector, they should conduct the work in regional languages. That is how you draw people closer and also get drawn closer to the local people. This is very, very important. I say this thing because in the next few years there shall be expansion of the acti-Government vities of the Central more and more in different spheres of the State because of the economic and other developments. Let it not be said that these will be conducted in disregard of the language spoken by the people there and will be conducted in Hindi or English or in both languages only. Even when we know that many people will not be in a position to either understand or speak Hindi much less English. This again is a problem for the Ministry to think over. I cannot offer any ready-made suggestion. the difficulties on either side also. But I think the Government should implementation of consider, in the this measure, that such clashes interests are avoided. It would be most unfortunate if bv virtue of what we have advocated in the Constitution or the Union Official Language Bill that thing bv actions is allowed to come into conflict with the regional needs. would be most unfortunate. ever may be the intention, if that line is allowed to develop, then it will be doing disservice to the cause of the propagation of Hindi Union language as well as disservice to the growth of regional languages.

Therefore, Madam, this point also I want to stress. I want to make it very clear that the transition from

[Shri Bhupesh Gupta.] English, in the sphere of the State, must be in the regional language of the State. And that is a question to be remembered by us. In Bengal it must be in Bengali, Nepali language getting the minority right, or any other language wherever linguistic minorities are there. But speaking broadly, the transition must be from English to the regional language. My fear is that there we have neglected the regional languages, we have not fostered the regional languages in many parts of the country and sometimes we want to escape our responsibility blaming the Hindi protagonists, as they are called. I think that should be avoided. Every encouragement should be given to the Government to accept, at the Central level, gradually, step by step. persuasion, Hindi certainly. Only then a synthesis will be arrived between the Union language on the one hand and the regional languages on the other, avoiding contradiction and antagonism between the two. And that will symbolise also the coming together of the people culturally, politically, in every possible way.

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Madam Deputy Chairman, fore, I appeal to the Government that they should hold consultations with various parties in the interest of the country, at the Central and State levels, and work out ready, democratic, progressive methods of implementation of the measure. They should hold consultations with Government officials, Government employees, and others at the State level, and more especially at the Central level, order to understand what apprehensions are there still in the minds of the Government employees coming from the non-Hindi regions so that they can evolve rules and regulations in order to allay fears and apprehensions.

Madam, we wish all luck to the good provisions of the Bill they are not as satisfactory as would have liked them to be. But at the same time since this is going to be passed, we appeal to the Central Government that it should learn from the past experience and policy of tolerance, of consultation, of mutual accommodation, of objecrespect towards tivity and regional languages in the country in the interests of all sections of our This is all that I have to society. say, and I hope that this Bill will be implemented in a bright spirit, in a democratic and popular way.

SHRIMATI SEETA PARMA-NAND: Madam Deputy Chairman. towards the end of his reply to the first reading of the debate, the hon. Minister was pleased to say that there should be no apprehension in the minds of non-Hindi-speaking people about their entry into All-India Services and also in connection with their promotion. I feel a little bit of confusion might arise which needs to be clarified and I would like to put before the House my point of view in this respect.

Madam, we are going in for All-India Services in very many departments out of a desire for integration in the interest οf country's unity. I do not see why in the case of promotions there should not be any compulsion about passing a departmental examination in Hindi. As an alternative it might be said that there should be two examinations right from the beginning, All-India Services and the other for State Services. And even if promotions are to be made from Services to the All-India Services. there should be again an examination where a compulsory examination in Hindi ought to be prescribed. Otherwise, we will again be left in same position in which we find ourselves today, about services finding it difficult to pass over from English to Hindi, and I thought the Minister might give a clarification because the remarks which fallen from the lips of my friend over there may be interpreted in some other manner. So from that point of view, I thought I would put forward that suggestion. Thank you.

श्री ए० बी० वाजपेयी : महोदया, त्तीय वाचन के अवसर पर इस विधेयक के सम्बन्ध में मेरा जो दिष्टिकोण है, उस मैं एक बार फिर स्पष्ट कर देना चाहता हं। हिन्दी किसी प्रान्तीय भाषा की जगह नहीं लेना चाहती । मेरे मित्र श्री भूपेश गुप्ता को इस सम्बन्ध में कोई शका नही होनी चाहिये। प्रान्तीय भाषात्रों के क्षेत्र निर्धारित है, उन में प्रान्तीय भाषाएं चलेगी, उन की प्रभता रहेगी। यदि कही हिन्दी के साथ किसी प्रांतीय भाषा का संघर्ष हुन्ना है तो वह बड़ा दुर्भाग्य-पूर्ण रहा है। जैसे पंजाब में हिन्दी ग्रौर पंजाबी का एक विवाद खड़ा हो गया, ऐसे विवाद खड़े नहीं होने चाहियें। हिन्दी ग्रौर पंजाबी का विरोध नही है, हिन्दी श्रौर उर्दू का कोई विरोध नहीं है, उर्दू बाहर से नहीं म्राई, उर्दू यहां पैदा हुई, हमारी भाषा है । वह उर्दू किसी प्रदेश की राजभाषा बने यह प्रश्न अलग है। लेकिन उर्दू विकसित हो, फलेफूले, इस सम्बन्ध में दो दुष्टिकोण नहीं हो सकते है लेकिन अभी श्री भूषेश गुष्ता ने स्वीकार किया कि प्रांतीय भाषात्रों की भी प्रगति नहीं हो सकी । हमें उस के मुल कारण में जाना चाहिये। प्रान्तीय भाषात्रों के मार्ग में हिन्दी बाधक नहीं बनी, ऋग्रेज़ी बाधक बन रही है। प्रान्तीय भाषात्रों का झगड़ा हिन्दी से नहीं है श्रौर जव तक श्रंग्रेजी रहेगी तब तक प्रांतीय भाषाएं जितनी विकसित होनी चाहिए उतनी विकसित नहीं होंगी।

इस विवाद में कहा गया है कि हिन्दी विकसित नहीं है। यह ऐसे माननीय सदस्यों की ग्रोर से कहा गया है जिन्होंने साथ ही यह भी दावा किया है कि बेहिंदी नहीं जानते। जो हिन्दी नहीं जानते वे यह दावा करें कि हिन्दी विकसित नहीं है। तो मुझे थोड़ा सा बुरा लगता है। हिन्दी एक विकसित भाषा है, सूक्ष्म से सूक्ष्म विचार हिन्दी के माध्यम से प्रकट किये जा सकते हैं। स्वतंत्रता के पहले मध्य भारत में, इन्दौर में, ग्यालियर में, हिन्दी हाईकोर्ट की भाषा थी। हिन्दी में बहसे होती थी, हिन्दी में निर्णय लिखे जात थे। स्वतंत्रता के बाद हिन्दी की क्षमता कम हो गई है यह मानने के लिये। तैयार नही हूं। लेकिन एक बात का हम विचार करें कि भाषा कैसे विकसित हो ? अगर भाषात्रों को अवसर नहीं मिलेगा, भाषाश्रों का प्रयोग नहीं होगा, भाषाएं प्रचलित नहीं होंगी, त्रगर भाषाएं शासन का, न्यायालयों का, शिक्षा का माध्यम नही बनेगी, तो भाषाएं कैसे विकसित हो सकती हैं ? कोई तुलसीदास स्वांतः सुखाय रामचरित मानस की रचना कर सकते है, कोई मैथिलीशरण गप्त अपनी प्रतिभा के प्रकटीकरण के लिए साकेत लिख सकते हैं, लेकिन फिजिक्स, कैमिस्ट्री, ऋर्य, वाणिज्य, उद्योग के ग्रन्थ तब तक नहीं लिखे जायेंगे जव तक उन की बाजार में मांग नहीं होगी; क्योंकि कोई प्रकाशक उन ग्रंथों को छोपने के लिए तैयार तही होगा। जब बाजार में मांग होगी। तब ही ग्रथ लिखें जायेगे । बाजार में तद मांग होगी जब भाषा शिक्षा का माध्यम बनाई जायेगी, शासन का माध्यम बनाई जायेगी। बिना पानी में उतरे क्या कोई तैरना सीख सकता है ? भाषा प्रयोग से पृष्ट होती है। हम भाषा को चलने का मौका न दे ग्रौर फिर यह शंका करें कि भाषा चल नहीं सकती, चलती नहीं, यह ऐसा दृष्टिकोण है जिसे स्वास्थ द्ष्टिकोण नही कहा जा सकता है। मुझे खेद है १५ वर्ष की ध्रविध को अनिश्चित काल की अवधि में ददला जारहा है।

मुझे खेद है कि प्रधान मत्री ने श्राश्वासन दिया, वह संविधान की भावना के प्रतिकूल दिया श्रीर होना यह चाहिये था कि यह संसद् उनसे कहती कि झापने संविधान के खिलाफ ऐसा श्राश्वासन क्यों दिया, लेकिन जो श्राश्वासन संविधान के खिलाफ है . . .

Shri K. SANTHANAM: 343(3).

श्री ए० बी० बाजपेयी : ३४३(३) के बाद भी हिन्दी ग्रौर ग्रंग्रेजी कुछ कामों के लिए काम आ सकती है, सब कामों के लिये; वह भी तब जब कानून बनाये। जब कानन बनाने की स्थिति आती तब सदन के सामने ऐसी बातें कह सकते थे। श्राक्वासन पहले ग्रत्या, कानन जाद में बने, ग्रौर कानन बनने से पहले इस बात पर विचार नही किया कि हिन्दी ने प्रगति की है, सरकारी काम के लिए हिन्दी का प्रयोग हो रहा है ? हमारे प्रधान मंत्री जी के लिए ऐसे श्राश्वासन देना कोई नई बात नहीं है। काश्मीर के मामले में भी वे जनमत संग्रह का ऐसा श्रास्वासन दे गये, जो द्याज तक हमारे गले में अटक रहा है। ऐस आइवासन से संसद को बांध मही जाना पाहिये।

लेकिन जो विरोध नहीं है, बढा घढा कर बताया जाता है। अभी नौकरी के सम्बन्ध में आंकड़े दिये गये। १६ हजार केन्द्रीय कर्मचारी हैं, जिनमें ६ हजार हिन्दी भाषी हैं ग्रीर बाकी जो १३ हजार बचे हैं, उन में से कितने हिन्दी जानने वाले हैं, इस का पता नहीं लगाया गया । कर्मचारियों के लिए ऐसी व्यवस्था की जा सकती है कि उन्हें कोई कठिनाई न हो। लेकिन प्रश्न नौकरी का नहीं है, श्रंग्रेजी का है, श्रंग्रेजी के मोह का है। श्रंग्रेजी के साथ ग्रंग्रेजियत ग्राती है ग्रीर वह ग्रंग्रेजियत हम को स्वतंत्रता के स्वाभिमान से वंचित कर रही है।

SHRI BHUPESH GUPTA: The report says that they are speaking Punjabi, Urdu-not from the region but as those who speak a particular language—and that is how the figures are given 13,340 are non-Hindi speaking people. That is how the figure is given

SHRI A. B. VAJPAYEE: That I have soid.

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६ हजार हिन्दी बोलने वाले हैं, १३ हजार हिन्दी नहीं बोलने वाले हैं, तो यह कहने का कोई अर्थ नहीं कि यह सभी कर्मचारियों की समस्या है श्रीर मैंने कहा कि कर्मचारियों की समस्या है, तो उसको हल करने का रास्ता निकल सकता है; लेकिन उसके लिए हम ग्रंग्रेजी को हटाने का कोई लक्ष्य निर्धारित न करें. ग्रौर ग्रंग्रेजी को भारत की १४ राष्टीय भाषात्रों में शामिल करने के लिए मांग करें. फिर यह तर्क दिया जाय कि हिन्दी विदेशी है ग्रीर ग्रंग्रेजी विदेशी नहीं है, या यह विकृत द्ष्टिकोण का परिचायक नहीं है। मझे खेद के साथ कहना पड़ता है कि यह विधेयक इस विष्टत दिष्टकोण के साथ समझौता करता है। मझे त्रौर मेरे मित्र श्री श्रण्णाद् रै को एक ही स्तर पर रख कर यह विधेयक बीच में चलता है ग्रीर इसलिए अच्छा होगा, यह तर्क दिया जाता है श्री दिनकर ने स्पष्ट कहा था कि हमारा श्रंग्रेजी से विरोध जिस भावना से प्रेरित है वह भावना श्री ग्रणणाद्र की भावना नहीं है। वह भारत को बांटने की बात जिस भावना से कहते हैं। उसी भावना से ग्रंग्रेजी को बनाये रखने की बात कहते है। उस भायना को हम अराष्ट्रीय द्ष्टिकोण कहकर उसकी निन्दा करते हैं, श्रौर दूसरी को पूरस्कृत करते हैं, उनके साथ समझौता करते हैं, उन्हें ग्रनिश्चित काल तक छट देते हैं।

इस संग्रेटक के प्रति मेरा विरोध कायम है। मैंने निवेदन किया कि मैं धमकी नहीं दे सकता हूं। सिर्फ भूपेश गुप्ता यह कह सकते हैं कि हम सडकों पर, बाहर निकलकर, इस प्रक्त को हल करेंगे: लेकिन एक बात ध्यान में रखनी चाहिये कि भारतीय भाषात्रों के जागरण को रोका नहीं जा सकता है ग्रीर ग्रगर यह प्रान्तों में उठेगी, बढेगी, तो नई दिल्ली में श्रंग्रेजी नहीं रह सकती है।

हिन्दी राजभाषा बन गई तो वह हमारी नहीं रही, सारे देश की भाषा हो गई। यह उत्तर प्रदेश की हिन्दी नहीं होगी, मध्य प्रदेश की नहीं होगी, वह हिन्दी पंजाब बालों की बन गई, वह हिन्दी महाराष्ट्र वालों की बन गई, कन्नड़ ग्रौर तेलगू वालों की बन गई; लेकिन वह हिन्दी बननी चाहिये, वह हिन्दी चलनी चाहिये, उस हिन्दी का रूप सारे देश में निर्धारित...

SHRI K. SANTHANAM: Then, why are you worried?

श्री ए॰ बी॰ वाजपेयी: लेकिन मुझे वरी इसिलए है कि You are enamoured of English.

SHRI K. SANTHANAM: Why are you worrying about it?

श्री ए० बी वाजवेयी: जी प्रधान मंत्री जी का आश्वासन है, वह नान-हिन्दी-स्पीकिंग पीपूल के लिए था, इंगलिश-स्पीकिंग पीपूल के लिए नहीं था, जैसे प्लेबिसाइट का स्राफर काश्मीर के लोगों को था. पाकिस्तान के लोगों को नही था। मगर इस सवाल पर, इस विवाद में जो भ्रंग्रेजी नहीं जानते भीर हिन्दी नहीं जामते उनकी तो प्रावाज कोई सुनजा ही नहीं है। इंग्लिश-स्पीकिंग पीपुल समझते हैं कि हमको भ्राख्वासन दे दिया गया, यह वात गलत है, अगर आक्वासन दिया गया, तो वह नान-हिन्दी स्पीकिंग पीपूल के लिये दिया गया और भ्रगर हम इस संघर्ष को मात्रभाषा और अंग्रेजी का संघर्ष बना कर केरल में, मद्रास में, आंध्र में रखें तो ग्रंग्रेजी नहीं जीत सकेगी, मातभाषा विजयी हो कर ग्रायेगी। लेकिन ग्रंग्रेजी के जो हिमायती हैं, वे संघर्ष बनाते है, हिन्दी में स्रौर मातभाषा में, वह घर की लड़ाई कराना चाहते हैं, वह फूट डाल कर ग्रंग्रेज़ी के प्रमुख को बनाये रखना चाहते हैं। लड़ाई है ग्रंग्रेजी की और मातृभाषा की।

श्री क॰ सनातम : नहीं नहीं, कोई लड़ाई नहीं है।

श्री ए० बी० वाजपेयो: मैं नही समझता कि मदास की जनता यह चाहती है मैं मद्रास में जाकर भाषण कर आया हूं। मुझे दुख है कि श्री संतानम् सन् १६५६ में भाषण देते थे कि हिन्दी अनी चाहिये, हिन्दी ही लिंक लेंगुएज हो सकती है और आज १६६३ में संसद् में बैठ कर कहते हैं कि हिन्दी नही होनी चाहिये।

Bill, 1963

SHRI K. SANTHANAM: He is misrepresenting me. Even today, I am saying it but I want English also to be there.

SHRI AKBAR ALI KHAN: Mr. Santhanam is supporting you.

Shri A. B. VAJPAYEE: For an indefinite period, till eternity. This is not the way to bring forward Hindi. There should be no self-deception, Mr. Santhanam. I can understand your love for Hindi. Mr. Bhupesh Gupta also loves Hindi. The Prime Minister also loves Hindi. Everybody loves Hindi but nobody is prepared to make Hindi the official language of the Union. That is the tragedy.

SHRI K. SANTHANAM: We have made it in the Constitution.

श्री ए० बी० वाजपेयी: महोदया, मैं इस ग्रवसर पर, तृतीय वाचन के ग्रवसर पर गर्मी पैदा करना नहीं चाहता, लेकिन. . .

SHRI AKBAR ALI KHAN: With affection and consideration.

श्री ए० वी० वाजपेयी: यह
विरोध हिन्दी को लादने की भावना से नहीं
किया जा रहा है। हम हिन्दी को किसी पर
लादना नहीं चाहते लेकिन हम ग्रंग्रेजी का लादा
जाना भी बर्दाश्त नहीं कर सकते। क्या कोई
कह सकता है कि ग्रंग्रेजी लोगों ने इच्छा से
स्वीकार की है? ग्रंगर ग्राज देश में कोई भाषा
लादी गई है, तो ग्रंग्रेजी लादी गई है ग्रीर
नारा लगाया जाता है कि हिन्दी लादी जा रही
है। हम हिन्दी को किसी पर लादना नहीं
चाहते हैं लेकिन ग्रंग्रेजी हम पर लादी जाय, यह

[श्री ए० बी० वाजपेयी]

बदिश्त नहीं कर सकते श्रौर यह विधेयक हम पर श्रग्रेजी लादता है, यह भारत की ६ फ फीसदी जनता को विदेशी भाषा की गुलामी में बताये रखना चाहता है। इस विधेयक के विरुद्ध हमारा संघर्ष जारी रहेगा।

THE DEPUTY CHAIRMAN: Mr. Lingam. Please be brief. There are so many speakers, A minute and a half each.

SHRI N. M. LINGAM (Madras): I speak with a very heavy heart at this stage because ...

THE DEPUTY CHAIRMAN: Can you speak at all with a heavy heart?

SHRI N. M. LINGAM: Yes, I forced to because of the performance my hon. friend, Mr. Vajpayee, after hearing the proceedings of this House on this important question. We of the non-Hindi speaking areas have viewed this Bill not as a perfect instrument of giving shape to wishes and the aspirations of the non-Hindi speaking areas but essentially as a compromise of the various view points on this very important question. We are aware too that the provisions of the Bill are not in tune with the assurance given by the Prime Minister and the Home Minister. If even with this attitude we lend our support to the Bill, it is only and essentially as an act of faith—I want to make this clear-faith in the statesmanship Οf the Government, faith in their assurance and faith in their ability to steer clear of all the difficulties that this measure create in the course of its implementation.

SHRI LOKANATH MISRA: Even after they have broken faith or assurance, as you put it?

Shri N. M. LINGAM: They have not broken faith at all. Madam, under the Constitution, if this measure is passed, from the year 1965, the basic and obligatory language will be Hindi and English will be optional. That is to say, the position

that obtains now will be completely reversed. That is the position under the Constitution but according to the assurances given by the Government, the status quo will continue. We have voted for the Bill in view of the assurances given and not because of the provisions of the Bill and I hope Government will scrupulously serve the assurances, will not force the pace, will not hustle people into any action but take the people of the entire country along with them that no section, however small it is, is injured and implement the sure in the spirit in which it has been introduced and concluded by the hon. Home Minister.

क्षी राम सहाय (मध्य प्रदेश) : उप-सभापति महोदया. हिन्दी के बारे में जिस प्रकार से चर्चा चल रही है, उसके बारे में मेरा निवेदन है कि मैं भी उस क्षेत्र से ग्राता हं, जहां कि-जैसा कि स्रभी वाजपेयी जी ने फर्माया--हाई कोर्ट तक में हिन्दी में जजमेंट लिखे जाते थे भ्रौर बहुत ग्रच्छे सुन्दर जजमेंट लिखे जाते थे श्रीर यह श्राज से १५ साल पहले की बात है जब कि कांस्टि-ट्युशन में हिन्दी को राजभाषा मानः गया। उस वक्त से बजाय इसके कि हमें श्रौर श्रागे उन्नति करने का मौका मिलता, हम हिन्दी के बारे में पीछे गये श्रीर इंग्लिश में ही वहां जजमेंट, डिक्री वगैरह सब लिखी जाने लगीं श्रीर ग्रब तो यह हाल हो गया है कि एक मामुली से मामुली जज भी इंग्लिश ही मामुली से मामुली आर्डर, डिकी, जो आर्डिनरी रुटीन के ग्रार्डर होते हैं, उनको लिखने में अपनी शान समझते हैं और ये सब इंग्लिश में ग्रब लिखे जाते हैं। तो यह सब चीज चलती है स्रोर यह सब चीज बर्दाश्त की जाती है। पहले भी बर्दाश्त की गई ग्रौर ग्रब भी बर्दाश्त की जाती है और यह इसलिए कि हम सब प्रान्त वालों के साथ मिल कर चल सकें श्रीर जिसको राजभाषा माना है उसकी उन्नति सब जगह एक सी हो सके । हमने देखा कि मद्रास में इस बारे में बहुत काफी

उन्नति की जा रही है। मुझे तो सन् १६४७ ग्रीर सन् १६४८ का ग्रनुभव है जब कि मैंने देखा था कि डा० पट्टाभि के जरा जरा से बच्चे इतनी ग्रच्छी हिन्दी बोलते थे कि वैसी हिन्दी हमारे लोग भी नहीं बोल सकते हैं।तो इस प्रकार से सब जगह यह चीज़ा चल रही है ग्रौर सब लोग उसको सीखने का प्रयत्न कर रहे हैं। देश की यूनिटी को कायम रखने के लिये और देश के सब लोंगों को एक साथ लेकर चलने के लिये ग्रगर हमें हिन्दी के बारे में इस तरह से थोड़ा सा पीछे भी जाना पड़े तो हमें उसमें कोई दु:ख मानने की ग्रावश्यकता नहीं है क्योंकि म्रल्टीमेटली हमने उसे राजभाषा माना है श्रीर वह राजभाषा बन कर रहेगी इसमें कीई सन्देह नही है। तो थोड़े समय के लिये उलझन में पड़ जाना ग्रीर इस तरह से विचार करना कोई मुनासिब चीज नहीं है। किसी लक्ष्य को देख कर हमारी इच्छा होती है कि हम वहां पहुंच जायें-तो हमारे एक साहब ने बताया था कि हमारी इच्छा तो पहुंच जाती है लेकिन हम सशरीर नहीं पहुंच सकते हैं श्रौर नही पहुंच पाते है। तो मेरा ग्रजं करना यह है कि हमारी यह इच्छा है कि यह राज-भाषा बन जाय लेकिन सब को साथ लेकर न चले यह कोई मुनासिब नहीं है। तो मैं समझता हूं कि यह बिल जो स्राया है वह निश्चय ही इतना अच्छा है कि इससे न तो हिन्दी-भक्त खुश हैं श्रौर न श्रंग्रेजी-भक्त खुश हैं। यह उसका नमूना है।

श्री शीलभद्र याजी (बिहार) : ग्रंग्रेजी-भक्त जरूर खुश हैं ।

श्री राम सहाय : जी नहीं ।

श्री ए० बी० वाजपेंगी : ग्रंग्रेजी-भक्त जरूर खुश है ।

श्री राम सहाय : जी नहीं हैं । श्रापने श्री फ्रेंक एन्थांनी के भाषण सुने होंगे, उन्होंने किस किस तरह के इल्जाम लगाये श्रौर क्या क्या बातें की । मैंने हिन्दी-प्रेमी या श्रंग्रेजी- प्रेमी का लफ्ज इस्तेमाल नहीं किया है, मैंने भक्त का लम्ज इस्तेमाल किया है। तो न हिन्दी के भक्त खुश हैं ग्रौर न ग्रंग्रेजी के भक्त खुश हैं। मैं समझता हूं कि यह बिल जैसा ग्राया है बहुत ग्रच्छा है ग्रौर जिस हप में ग्राया है बहुत ठीक है।

THE DEPUTY CHAIRMAN: Mr. Chordia.

(Several hon. Members stood up.)

Do all of you want to speak on the Third Reading?

HON. MEMBERS: Yes, yes.

The DEPUTY CHAIRMAN: Mr. Chordia, please be brief.

श्री विमलकुमार मन्नालालजी चौरडिया : यह जो विधेयक ग्रब पारित होने जा रहा है उसका तो मैं विरोध करता ही हूं मगर माथ माथ शासन से यह भी निवेदन करता हूं कि हिन्दी के बारे में ग्रभी तक जो उसने ग्रपनी गति बहुत धीमी रखी है उसमें कुछ सुधार करे तो ज्यादा ग्रच्छा होगा । संविधान यह बन्धन के रूपमें डाला गया था कि १६६५ ई० तक हिन्दी को ग्रपने यहां राजभाषा परी तरह बना लेंगे परन्तु संविधान की भ्रपेक्षा भ्राश्वासन को ज्यादा महत्व दिया गया है ग्रौर माननीय लिंगम साहब ने भी उसका बड़ा महत्व बताया है । मैं उसके बारे मे कुछ विशेष कहना नहीं चाहता हूं, मैं भी शासन से यह निवेदन करना चाहता हं कि उसने अभी तक अपनी गीत को बहत रखा है। हमारे पड़ोसी देश चीन ने पांच छः वर्षों में ही हजारों किताबें श्रंग्रेजी भाषा की, जर्मन भाषा की श्रौर इसरी सब भाषाश्रों की ट्रांसलेट करके ग्रपनी भाषा में कर ली ग्रौर उनका रूपान्तर करके मारा ज्ञान विज्ञान अपनी भाषा में कर लिया ।

मगर १२ साल के बाद भी हम कुछ विशेष कर पाए ऐसा नहीं कहा जा सकता है। कई छोटे छोटे देश हैं जो अपनी मातृभाषा में 2535

श्री विमलकुमार मन्नालालजी चौरडिया] जाम चलाते हैं और बड़े म्रानन्द से रहते हैं। हमारे यहां न जाने क्यों अंग्रेजी से इतना मोह हो गया है। ग्राज हमारे में केटेरियट लेवल के जो लोग हैं, ग्रफसर हैं, वे समझते हैं कि यह भाषा हमारी चली जायेगी तो एक इंटरमीडियरी के रूप में जो स्राज है हम समाप्त हो जाने वाले है। ऐसी स्थिति में मैं प्रार्थना करूंगा कि ग्रभी तक इस दिशा में हमारी गति जिस प्रकार धीमी रहती है, उस को तीब्र करना चाहिये।

उदाहरण के लिये माननीय उपसभापति महोदया, मैं ग्राप को बतला दं कि हमारे यहां सरकारी विज्ञापन किस प्रकार दिये जाते हैं। यह जानते हए भी कि भारतवर्ष में हिन्दी का ग्रौर रीजनल लैंगएजेज का बाहल्य है, हमारी सरकार का एक सांस्कृतिक विभाग जिसका इस स्रोर विशेष घ्यान जाना चाहिये, उसके द्वारा भारतीय भाषात्रों में जारी किये हए विज्ञापनों का प्रतिशत, श्रीर इंग में हिन्दी भी शामिल है, इस प्रकार है---भारतीय भाषात्रों में जारी किये गये सजावटी विज्ञापनों पर हम्रा खर्च ११ परसेन्ट, वर्जीकृत विज्ञापन २४.८ परसेन्ट ग्रौर ग्रंग्रेजी में जारी किये गये सजावटी विजापनों पर हम्रा खर्च ८६ परसेन्ट श्रौर वर्गीकृत विज्ञापनी पर ७४.२ परसेन्ट । तो इस तरह से स्रंग्रेजी के प्रति जो हमारा मोह है भौर रीजनल भाषाओं के लिये, हिन्दी के लिये नहीं है और प्रकाशन के मामले में उनका खर्च ११ प्रतिशत है जब कि भ्रंग्रेजी का ८६ प्रति शत है (Time bell rings.) एक मिनट ग्रौर।तो इस सम्बन्ध में मेरा यह निवेदन है कि इस दिशा में कुछ कदम उठाया जाना चाहिये । जैसा कि पूर्ववक्ता महोदय ने बताया कि हमारे कर्म-चारियों को कुछ न कुछ रूप में हिन्दी लिखना पढ़ना ग्रौर समझना ग्रावश्यक होना चाहिये, उसके लिये प्रयत्न करना चाहिये लेकिन जैसा कि हमें माल्म है हिन्दी के क्लासेज हम ने शुरू किये मगर अनुपस्थित रहने

वालों की संख्या अधिक है। तो वे कम्पलसरी होने चाहिएं ग्रौर हिन्दी पढंने वालों के लिये एक विशाल शब्द कोष तैयार किया जाना चाहिये। हिन्दी की उन्नति के लिये वर्तमान गति बहत धीमी है ग्रौर इसलिये मैं प्रार्थना करना चाहता हूं कि हिन्दी के प्रति जागरूक होने का प्रयत्न करेंगे तो बहुत अच्छ. होगा ।

(Many hon. Members stood up.)

THE DEPUTY CHAIRMAN: I think those who have not spoken on the Bill should get a chance to speak and not those who have already spoken.

Mr. Tariq, you have not spoken on the Bill

شری اے - ایم - طارق (جموں اور کشمیر): میدم دیتی چیرمین -مجه اس بات سے اتفاق ہے بلکہ اس بات یر فخر هے که هدی میری راشتر بهاشا هے اور اس ملک کی ایک هی زبان هے جو اس ملک کی رأشتر بهاشا هو سكتي هے - محجه ان دوستوں سے اتفاق نہیں ھے جو ھندی اور اگریزی کو ایک دوسرے کے مقابلہ میں لاکر کھڑا کر دیتے هیں - هندی اور انگریزی کا کوئی جهگرا نهیه هے ، انگربزی ایک غیرملکی زبان هے لیکن انلی ترقی یافتہ ہے کہ اگر ہم نے اس ملک کو أقتصافيي مهدان مين سائنس كي دايا ميوره قيلوميسي ميره تجارت مریحی اور دوسوی باتوں میں آگے لے جانا هے تو یقیناً ایک ایسی زبان کا استعمال لازمى هوتا هے جو بین الاقوامی زبان هے - همين چاهيئے هندي مين

ولا تمام چيزين پيدا کر دين جو که ایک بوی زبان کے لئے الزمی میں -هندی اس ملک کی زبان هو چکی هے اس میں کوئی دو رائے نہیں ھوں گی لیکن ھندی کے دوستوں سے بھی میں ایک گذارش ہے کہ ولا هندی کو ایک ایسی زبان نه بنائیس جو هماری سمجھ سے دور هو همارے سوچنے سے بہت دور ہو - ہندی کی حیثیت ایک ماں کی سی هے اگر کھے لوگ کسی جذبہ کے نعمت چاهے وہ انتقامی جذبه هو یا محبت کا جذبه هو اس مان کی صورت کو اس قدر بهیانک بنائیی که بیچوں کو ابي سے خوف لگے تو همارا قصور هوگا -مجھے وہ زبان ہے حد اچھے لگتی ھے جو گاندھی جی بولنے تھے اور کبھی كبهى اكثر واجيئي صاحب اس كا استعمال کرتے ههي - همين اس زبان سے کوئی شکایت نہیں ہے بلکہ شکایت ھے ان لوگوں سے جو کبھی کبھی ھندی کے مقابلہ میں انگریزی کو لا کر کھوا کر دیتے ھیں - انگریزی اور ھندی کا كرائي جهكوا نهين هے - نه سركار اس کو کوئی جهگوا تصور کرتی هے اور مهن سنجهتا هون که سرکار جو یه بل اس وقت لائي هے تو هم سب بغیر کسی سیاسی مقصد کے بغیر اس باس کا خیال کئے که هم کس ایریا کے هیں اس کو سپورے کرتے هیں -پہلے تو میری سمجھ میں ھی یہ

بات نہیں آئی که هدوستان کا حصه کس نے تقسیم کیا یہ کہ در کھ ایة هندی ایریا هے یا نان هندی ایریا ھے - ہندوستان کا ایک ملک ہے اس کی ایک هی زبان هے وہ هندوستانی ھے ولا ھلدی ھے دونوں عین اس سیں کوئی دو لفظ نہیں ھیں صرف وهی لوگ هندی کو اس قدر سخت بنا دیتے هیں جس سے باجپئی صاحب شاید اتفاق نہیں کریں گے -کئی دفعہ انہوں نے سجھ سے کہا کہ ولا بہت سے هلام نہیں سمجھتے هیں جس کا رہ اکثر پرچار کرتے هیں ۔ تو میں ان تمام لوگوں سے درخواست کروں کا که ولا اس بل کو أيك ضروري چيز سمجه لين - يه مان کر نہیں کہ یه هددی اور الكويني كا جهكوا هے بلكه يه سوچ كو که یه اس وقت کی موجوده ضرورت ھے اور ھم کو تمام لوگوں کو مساوی کوشش سے خلوص سے، محدیث سے یہ كوشش كرنى چاهيئے كه انگريزي خود اس ملک سے رخصت هو جائے اور ہندی اس کی جگہ لے - اور مجهد توقع ہے کہ اس ایوان کے تمام ممدران اس بل کی حمایت کریں گے اور اس کی ضرورت کو سمجههنگے -

†श्री ए० एम० तारिक (जम्म् ग्रौर काश्मीर) : मैडम डिप्टी चैयरमैन, मुझे इस बात से इत्तफाक है बल्कि इस बात पर फ़ब्र है कि हिन्दी मेरी राष्ट्रभाषा है श्रौर

^{†[]} Hindi translation.

श्री ए० एम० तारिक]

इस मुल्क की एक ही जबान है जो इस मुल्क की राष्ट्रभाषा हो सकती है। मझे उन दोस्तों से इत्तफाक नही है जो हिन्दी श्रीर श्रंग्रेज़ी को एक दूसरे के मकाबले में लाकर खड़ा कर देते हैं। हिन्दी ग्रीर ग्रंग्रेज़ी का कोई झगड़ा नहीं है । अंग्रेजी एक गैरमुल्की जबान है लेकिन इतनी तरक्कीयापता है कि अगर हम ने इस मुल्क को इक्तसादी मैदान में, साइंस की दुनिया में, डिल्लोमेसी में, तिजारत में ग्रीर दूसरी बातों में ग्रागे ले जाना है तो यकीनन एक ऐसी जबान का इस्तेमाल लाजमी होता है जो बैनउल-ग्रक्वाभी जबान है। हमें चाहिये हिन्दी में वो तमाम चीजें पैदा कर दें जो कि एक बड़ी जबान के लिये लाजमी हैं। हिन्दी इस मुल्क की जबान हो चकी है। इस में कोई दो राय नहीं होंगी। लेकिन हिन्दी के दोस्तों से भी मेरी एक गजारिश है कि वो हिन्दी को एक ऐसी जबान न बनायें जो हमारी समझ से दूर हो। हमारे सोचने से बहत दूर हो। हिन्दी की हैसियत एक मां की सी है। अगर कुछ लोग किसी जज्बे के तहता चाहे वो इंतकामी जज्बा हो या मोहब्बत का जज्बा हो इस मां की सूरत को इस कदर भयानक बनायें कि बच्चों को इससे खौफ लगे तो हमारा कसूर होगा । मुझे वो जवान बेहद ग्रच्छी लगती है जो गांधी जी बोलते थे ग्रौर कभी कभी ग्रक्सर वाजपेयी साहब उसका इस्तेमाल करते हैं। हमें इस जबान से कोई शिकायत नहीं है बल्कि शिकायत है उन लोगों से जो कभी वभी हिन्दा के मुकाबले में ग्रंग्रेज़ी को ला कर खड़ा कर देते हैं। श्रंग्रेजी ग्रौर हिंदी का कोई झगडा नहीं है, न सरकार इसको कोई झगड़ा तसव्वर करती है। ग्रीर मैं समझता हूं कि सरकार जो यह बिल इस वक्त लाई है तो हम सब बगैर किसी सयासी मकसद के, बगैर इस बात का ख्याल किये कि हम किस एरिया के हैं इसको सपोर्ट करते हैं। पहले तो मेरी समझ में ही यह बात नहीं श्राई कि हिन्द्स्तान का हिस्सा किसने तकसीम किया यह कह

कर कि यह हिन्दी एरिया है यह नान-हिन्दी एरिया है । हिन्दुस्तान का एक मुल्क है उसकी एक ही जबान है, वो हिन्द्स्तानी है, वो हिन्दी है. दोनों हैं, उस में कोई दो लफ्ज नहीं हैं। सिर्फ वही लोग हिन्दी को इस कदर सख्त बना देते हैं, जिससे वाजपेयी साहब शायद इत्तफाक नहीं करेगे । कई दफा उन्होंने मुझ से कहा कि वो बहुत सी हिन्दी नहीं समझते हैं जिसका वो ग्रक्सर प्रचार करते हैं। तो मैं उन तमाम लोगों से दरख्वास्त करूंगा कि वो इस बिल को एक जरूरी चीज समझ लें। यह मान कर नहीं कि यह हिन्दी ग्रौर ग्रंग्रेजी का झगडा है बल्कि यह सोच कर कि यह इस वक्त की मौजदा जरूरत है और हम को तमाम लोगों को मसावी कोशिश से, खुल्श से, मोहब्बत से यह कोशिश करनी चाहिये कि श्रंग्रेजी खद इस मल्क से रुखसत हो जाये ग्रौर हिन्दी इस की जगह ले। श्रौर मुझे तवक्को है कि इस ऐवान के तमाम मेम्बरान इस बिल की हिमायत करेंगे श्रौ इसकी जरूरत को समझेंगे।

Bill, 1963

KAKASAHEB KALELKAR: I think it is no use our accusing each other of mala fides or anything. The fact is that the whole struggle for independence was headed by people who were used to the English language and the whole Administration also used to the English language. Those practices and inertia are prevailing and it is not the champions of English but the champions of the status quo who have captured the whole Government and they want to perpetuate that situation. Today the assertion of the people's rule and their language with the provincial languages. A sop is being given to the Hindi people that the regional languages will be subordinate both to English Hindi. Because they cannot plead the case for English only they bring in Hindi also. They always say English and Hindi shall be the general languages for the whole country. Let us assert therefore that in the States only the provincial languages rule. When this is finally established, then will come the time when Hindi could be introduced. Today in name of Hindi the position of English is being assured and strengthened. Now, I would support this Bill simply because we have to pay the price for the predilection of those have been ruling us so well. But I want to warn them; English is going to be the language of emotional integration. During $\mathbf{British}$ they said that English was the only uniting factor in the country. knowledge and use of English now is not going to unite us emotionally. All the other great elements of emotional integration are being disregarded or being minimised or even opposed. Therefore I am sure the continuous use of English i_S going weaken Government. is going weaken our culture and ultimately the masses will have to rebel against this rule of a foreign language. Therefore those who care for unity of the country, those who want that the country should be strong and united should shed this feeling in favour of English-really it is a feeling in favour of inertia-and unless they come to the rescue of the people's languages in the States first and Hindi afterwards, they are going to lose everything in spite of all the good name and all the progress that they have made.

شبی ییارے الل کریل دو طالب ،،

(اتوپردیش): مهودیه - میں الله
وجار اس سدن کے ساملے پہلے رکه
چکا هوں - میں یه سمجه الله هوں که
یه ودهیک همارے سلودهان کے خلاف
هے اور سلودهان کی گئی دهاراؤں کا
النگهن کرتا هے - میں صرف ایک
چیو کی طرف اس سدن کا دعیان
دلانا جاهتا هوں که جس وقت
دلانا جاهتا هوں که جس وقت

هندی راشتر بهاشا بن کدی اس وقت هماری کهددریه سرکار نے اور پرانتهه سرکاروں نے بھی کچھ آدیمں جاری کئے تھے۔ اس میں یہ کھا گیا تھا که جو بهی سرکاری کام هو وه هلدی میں ہونا چاہیئے یہاں تک که مجستریتوں تک کو یہ هدایت کی گئی تھی کہ وہ تھی مہیلے کے الدر یا چہ مہینے کے اندر هندی سیکھ لین - اس کے ساقھ ھی ساتھ ان کو یه بهی هدایت کی گئی تهی که وه اليے ججملت هندی میر دیں - اس طرح سے تمام ذیارتمنتوں میں کھلھلی سی سپے کئی تھی که هندی آرهی هے اور سب لوگ اس کو سیکھنے کی کوشش رنے لگے - چند سالوں میں سارے دیھر میں ایسا واتاورن بن کیا اور لوگ سمجھنے لگے که هندی سهکهنی چاهیئے اور لوگ سیکھ بھی رہے تھے - اس سیے مجستريت لوگ بهي هندي مين فیصله دینے لگے تھے لیکن کچھ سے بعد مجستریتوں نے دوبارہ انگریزی مهن قیصله دینا شروع کر دیا -هماری سوشلست پارتی نے برابر دیھ میں بڑے بڑے آبدولن ہدی کو پرچلت کرنے کے لئے کئے جس کا نتهجه یه هوا که یو - پی - مین هائی کورت میں هندی میں بحث کی جا سکتی هے اور هندی هی میں كافذات پيم كئے جا سكتے هيں مكر

جلے گا...

[شری پهارے لال کریل دوطالب،۶] چند سالوں سے وہاں بھی اس کی طرف کوئی توجه نهیل دی جا رهی ھے - همارے بھوت پورو راشقریتی شری راجندرپرشاد نے ایک پرمپرا قائم کی تهی که وه پریڈیڈنشهل ایڈریس هندی میں دیتے چلے آرمے تھے لیکن 19۹۳ع مهن همارے ورتمان راشتریتی نے انکریزی میں پہلی بار بھاشی دیا جس پر همارے سوشلست سدسهه سدن سے واک آوٹ کو کئے...

SHRI R. M. HAJARNAVIS: Madam, on a point of order . . .

شرى يهارے لال كريال ده طالب ٠٠ :

ھمارے راشٹریٹی سلسکرت کے بوے اسکالر ههی اور انهوں نے سلسکرت میں بہت کتابھی لکھی ھیں کیا وجم تھی کہ انہوں نے اینا ایڈریس هندی میں نہیں دیا ?

SHRI P. N. SAPRU (Uttar Pradesh): He must not mention the President

THE DEPUTY CHAIRMAN: You must not mention the President at all, no reflection on the President. You wanted two minutes and your two minutes are over. (Time bell rings.)

شری پیارے لال کویل دوطالب،، : میں ان کے خلاف کسی قسم کی --مهن صرف يه بتانا چاهتا هون كه ولا ہندی میں اپنا بہاش دے سعتے تھے - بھوت پورو راشتریتی نے +۱۹۱۹ع میں یہ کہا تھا کہ سنہ 1940ع کے بعد سب کام هلدی میں هوگا - مگر ان کی آئیا کا پالن نہیں کیا جا

- la,

THE DEPUTY CHAIRMAN: Your two minutes are over. No reflection on the President. Please sit down. The Minister will reply.

شرق پیارے لال کریل ددطالب، : مين يه كينا چاهنا هون كه اس بل کے ذریعہ ۱۹۲۵ع کے بعد بھی انگریزی جاری رہے گی - جب که همارے ديعى كى راشتر بهاشا هندى هے ليكن پهر بهي هر كام انگريزي مهن

THE DEPUTY CHAIRMAN: Order. order. Please sit down. I have called the Minister.

شرى پياره لال كريل ددطالب، :

اس طرح سے هلدی لو پهچهے دهکها جا رها هے اور اس بات کی کوشھی کی جا رھی ہے که 1940ع کے بعد بهی انگریزی جاری رقے - مجھے اس بات یو سخت اعتراض هے - میں سمجهتا هون که یه بل دیش دروهی یل ہے اور دیش کے لوگوں نے ستهملتس کے خلاف ہے۔

†श्री प्यारे लाल करील 'तालिब' (उत्तर प्रदेश) : महोदया, मैं ग्रपने विचार इस सदन के ै सामने पहले रख चुका हं। मैं यह समझता हं कि यह विधेयक हमारे संविधान के खिलाफ है ग्रौर संविधान की कई धाराग्रों का उल्लंघन करता है। मैं सिर्फ एक चीज़ की तरफ इस सदन का ध्यान दिलाना चाहता हूं कि जिस वक्त हिन्दी राष्ट्र भाषा बन गई उस वक्त हमारी केन्द्रीय सरकार ने ग्रौर प्रान्तीय सर-कारों ने भी कुछ ग्रादेश जारी किये थे। उसमें यह कहा गया था कि जो भी काम हो वो हिन्दी

^{‡[]} Hindi transliteration.

में होना चाहिये यहां तक कि मजिस्ट्रेटों तक को यह हिदायत की गई थी कि वो तीन महीने के श्रन्दर, छः महीने के श्रन्दर हिन्दी सीख लें। इसके साथ ही साथ उनको यह भी हिदायत की गई थी कि वे भ्रपने जज़मेन्ट हिन्दी में दें। इस तरह से तमान डिपार्टमेंटों में खलबली मच गई कि हिन्दी आ रही है भौर सब लोग इसको सीखने की कोशिश करने लगे। चन्द सालों में सारे देश में ऐसा वातावरण बन गया और लोग समझने लगे कि हिन्दी सीखनी चाहिये श्रीर लोग सीख भी रहे थे। उस समय मजिस्ट्रेट लोग भी हिन्दी में फैसजा देने लगे थे लेकिन कुछ समय बाद मजिस्टेटों ने दुबारा श्रंग्रेजी में फैसला देना शरू कर दिया । हमारी सोशलिस्ट पार्टी ने बराबर देश में बड़े बड़े ग्रान्दोलन हिन्दी को प्रचलित करने के लिये किये। जिसका नतीजा यह हम्रा कि यु० पी० में हाईकोर्ट में हिन्दी में बहस की जा सकती है ग्रीर हिन्दी ही में कागजात पेश किये जा सकते हैं मगर चन्द सालों से वहां भी उसकी तरफ कोई तवज्जो नहीं दी जा रही है। हमारे भूतपूर्व राष्ट्रपति श्री राजेन्द्र प्रसाद ने एक परम्परा कायम की थी कि वो प्रेजीडेंशियल एड्रेस हिन्दी में देते चले ग्रा रहे ये लेकिन १९६३ ईस्वी में हमारे वर्तमान राष्ट्रपति ने ग्रंग्रेजी में पहली बार भाषण दिया जिस पर हमारे सोशलिस्ट सदस्य सदन से वाक भ्राउट कर गये .

SHRI R. M. HAJARNAVIS: Madam, on a point of order . . .

श्री प्यारेलाल कुरील 'तालिब' हमारे राष्ट्रपात संस्कृत के बड़े स्कालर हैं ग्रीर उन्होंने संस्कृत में बहुत किताबें लिखी हैं क्या वजह थी कि उन्होंने ग्रपना एड्रेस हिन्दी में नहीं दिया।

Shri P. N. SAPRU (Uttar Pradesh): He must not mention the President.

THE DEPUTY CHAIRMAN: You must not mention the President at all, no reflection on the President. You wanted two minutes and your two minutes are over. (Time Bell rings.)

श्री प्यारेलाल क्रील 'तालिब': मैं उनके खिलाफ किसी किस्म की...मैं सिर्फ यह बताना चाहत। हूं कि वह हिन्दी में ग्रपना भाषण दे सकते थे। भूतपूर्व राष्ट्रपति ने १६६० ई० में यह कहा था कि १६६५ ई० के बाद सब काम हिन्दी में होगा। मगर उनकी ग्राजा का पालन नहीं किया जा रहा।

THE DEPUTY CHAIRMAN: Your two minutes are over. No reflection on the President Please sit down. The Minister will reply.

श्री प्यारेंनाल कुरील 'तालिब' : मैं यह कहना चाहता हूं कि इस बिल के ज़रिये १६६५ ईस्वी के बाद भी श्रंग्रेजी जारी रहेगी। जबाके हमारे देश की राष्ट्रभाषा हिन्दी है। लेकिन फिर भी हर काम श्रंग्रेजी में चलेगा।

THE DEPUTY CHAIRMAN: Order, order. Please sit down. I have called the Minister.

श्री प्यारेलाल कुरील 'तालिब': इस तरह से हिन्दी को पीछे धकेला जा रहा है श्रौर इस बात की कोशिश की जा रही है कि १६६४ ईस्वो के बाद भी श्रंप्रेजा जारी रहे। मुझे इस बात पर सख्त ऐतराज है। मैं समझता हूं कि यह बिल देशद्रोही बिल है श्रौर देश के सेन्टी-मेंट्स के खिलाफ है।

THE DEPUTY CHAIRMAN: Please sit down.

SHRI R. M. HAJARNAVIS: Madam, this Bill marks a landmark in transition to develop one language for this nation. I do not regard this Bill as replacing one regional language by another, as the hon. Member Shri Vajpayee, was pleased to say, but of adopting a common language which will serve as a means of communication between the various parts of India. To hear Mr. Vajpayee's speech is almost to admit that on the 26th January, 1950, a magic wand was waved in this country and after the Constitution came into force everybody could, if he wished, speak Hindi as eloquently as Mr. Vajpayee. Yet, on account of certain cussedness we refused to do so. I may submit that in this he is less than fair to us, non-Hindi-speaking people. Except for very small minority an unrepresentative minority, here no one say that he will not speak in Hindi. But as the hon, senior, respected Member, Shri Kalelkar said, we are presented with a certain situation. It may be that if he accuses us that we have succumbed to certain forces of inertia, if such a charge should be made he may say. we cannot defend it. But it must be remembered that here there is a large portion of the country, a large number of inhabitants who could speak Hindi, who found it difficult to speak in Hindi. If they felt that their ignorance of Hindi stood in the way of realising the natural expectations, say, entry or promotion Government service business, those apprehensions ought to be removed. That problem has got to solved. Now, Mr. Vajpayee did mention the problem. He said that so far as 6,000 persons are concerned, they speak Hindi. There is no problem for them. The problem of only 13,000 has got to be solved. Now, how is he going to solve it? If he did not have a magic wand in 1950, I am sure he does not have a magic wand in 1965. During this period some progress has been made. It may be that the progress has not been rapid enough to the satisfaction of many of us. But some progress has been made. Now, the progress may be accelerated is a proposition which can certainly advanced and which we have got to consider. But to think that it is practical proposition to abolish the use of English altogether in country is not to have regard for any sense of reality. Those of us who do not speak Hindi are yet very enthusiastic supporters of Hindi. We know that we belong to an unfortunate generation. When we were born, we found ourselves under alien domination, much against our wish. $\mathbf{w}_{\mathbf{e}}$ had to learn an alien language and we have not learnt it well. Mr.

Bhupesh Gupta had to spend several years in England in order to learn English. That is my despair.

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SHRI BHUPESH GUPTA T fully assure you that Mr. Asoke Sen went there to learn English. I believe he stayed in England. Poet Rabindranath Tagore said: You have not learnt English and you have forgotten Bengali.

Many of us belong to that gory.

SHRI R. M. HAJARNAVIS: So far as we are concerned, we have ther learnt English nor have devoted enough attention to learn our own mother-tongue in which we are not very proficient. Mr. Vajpayee is only one of the few individuals who are fortunate to express themselves so well, so eloquently and so effectively in their own mother-tongue. I cannot. So far as Hindi is concerned. all the Hindi that I know which enables me to make a few purchases in the bazar. But we in this generation have got to live during this transitional period and you have got to make adjustments during this transitional period. Now we with what poignant feelings we lend our support to this Bill. It is difficult for us, at this stage, to learn Hindi, to become proficient in Hindi. If tomorrow the language in this were Hindi and if I had to speak against Mr. Vajpayee, I do not think I would be able to express even the broadest of propositions.

SHRI BHUPESH GUPTA: Many of us will have to get out.

SHRI R. M. HAJARNAVIS: Let alone express the delicate thoughts which he mentioned.

But we realise that these nationa. issues are not judged in terms one's personal fate. We have got to make certain adjustments; certain sacrifices. We are prepared to them. Speaking on behalf Of non-Hindi-speaking people I would appeal to the Hindi-speaking

that the difficulties are inherent in the situation in which we find ourselves today. What is the **Hindi that** has to be evolved, that the Constitution enjoins on us to use? I will read article 351:—

"It shall be the duty of the Union to promote the spread of the Hindi language, to develop it so that it may serve as a medium of expression for all the elements of composite culture of India and secure its enrichment by assimilating without interfering genius, the forms, style and expressions used in Hindustani in the other languages of India specified in the Eighth Schedule, and by drawing, wherever necessary or desirable for its vocabulary, primarily on Sanskrit and secondarily on other languages."

Madam, this vehicle of common expression-which will be Hindi of course-will only develop if we proceed gradually, resolutely and make a determined but cautious approach to the whole problem. And we are alive to the various problems which have been mentioned by Mr. Bhupesh Gupta and by Mrs. Parmanand the problem of entry of youngmen into the all-India Services. It is an exceedingly difficult problem and a very delicate problem. I do not claim on behalf of the Government that we have found a ready and easy solution, but it will be certainly solved so that no linguistic groups India are placed at a disadvantage, so that they will continue to enjoy the same advantages which they had before this Bill came to be passed.

KAKASAHEB KALELKAR: But you have not justified the encroachment by English into the provincial languages.

THE DEPUTY CHAIRMAN: I think all those points have been made clear.

SHRI A. B. VAJPAYEE: Madam, before the question is put, we would like to withdraw from the House with

your permission as a protest against this Bill.

THE DEPUTY CHAIRMAN: That is left to you.

SHRI G. MURAHARI (Uttar Pradesh): I am against this Bill. I am tearing it into pieces and in protest walking out of the House.

شری پیارے لال کریل وہ طالب، میں مائیہ سدسیہ سے انفاق کرتا ہوں۔
ممارے ساتھ ایک بوا انبائے ہو رہا ہے اور یہ ایک دیش دروھی بل ہے۔ اور اس لئے میں بھی واک آوٹ کرتا ہوں۔

ं श्री प्यारे लाल कुरील 'तालिब' : मैं माननीय सदस्य से इत्तफ़ाक करता हूं। हमारे साथ एक बड़ा अन्याय हो रहा है और यह एक देशद्रोही बिल है। और इसलिए में भी दाक आउट करता हं।

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

Shri T. M. DASGUPTA (Tripura): Madam Deputy Chairman, I would like to draw your attention to the fact that one Member has torn the Bill on the floor of the House. I think this matter should be brought to your attention.

SHRI BHUPESH GUPTA: We have not taken any notice of it. This thing should be expunged. I say that it should not go into the press. I suggest that this be expunged.

Some Hon. MEMBERS: Let us ignore it.

THE APPROPRIATION (RAIL-WAYS) NO. 3 BILL, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): Madam Deputy Chairman, I beg to move:

"That the Bill to provide for the authorisation of appropriation of

^{+[]}Hindi transliteration.